CHAPTER 2

GENERAL PROVISIONS REGARDING EXPORTS AND IMPORTS

2.00 Policy

Policy relating to general provisions regarding exports and imports is given

in Chapter-2 of FTP. **2.01 Coverage** This chapter covers procedure for various applications^o including their complete decumentation. complete documentation. Procedure for applications for authorisations/ license/ permissions/ certificates for import/export and applications for benefits under FTP are spelt out. **2.02 Countries of Imports / Exports** Unless otherwise specifically provided, international trade (i.e. import into

India and /or export from India $\sqrt[\infty]{can}$ take place from/to any country. Country specific prohibitions, if any, are specified in the

- actions: The Hand?
 2.03 Filing of Application
 (a) Applications good Market State Applications seeking authorisation for import/export of "restricted" goods, for claiming benefits under the schemes in FTP or for seeking darifications and for other purposes may be made to the Regional ^YAuthority (RA).
- Applicants may ensure while submitting documents that documents are either in English or Hindi. Documents in regional languages may be got translated into English or Hindi and the translated copy may be self-certified and submitted along with the Original copy.

2.04 Territorial Jurisdiction of RA

Territorial jurisdiction of RAs is given in **Appendix 1A** of Appendices and Aayat Niryat Forms. The address of applicant determines the jurisdiction of RA. Each application, unless otherwise specified, shall be submitted to jurisdictional RA.

2.05 Incomplete Application

- al authority. An incomplete or unauthorised application is liable to be rejected by (a) the competent authority with specific reason for rejection. Such on rectifying the incomplete application may be re-opened deficiencies.
- If the deficiencies are not rectified by the applicant within a period of (b) 90 days, the application will be deemed to have been withdrawn.

2.06 Application Fee The scale of fee, mode of payment, procedure for refund of fee and categories of persons exempted from payment of fee are provided for in Bookoff Appendix-2K.

Importer Exporter Code (JEC):

2.07 IEC Number Exempted Categories

(a) IEC is computery for import and /or exports. However, the following categories of importers or exporters are exempted from obtaining

This docur	Sl. No.	Categories Exempted from obtaining IEC				
d.pr.	(i)	Importers covered by clause 3(1) [except sub- clauses				
		(e) and (l)] and exporters covered by clause 3(2)				
		[except sub-clauses (i) and (k)] of Foreign Trad				
		(Exemption from application of Rules in certain cases) Order, 1993.				

(ii)	Ministries /Departments of Central or State Government
(iii)	Persons importing or exporting goods for personal use not connected with trade or manufacture or agriculture.
(iv)	Persons importing/exporting goods from/to Nepal; Bhutan; Myanmar (through Indo-Myanmar border areas); and China (through Gunji, Namgaya Shipkila and Nathula ports), provided that the CIF value of single consignment of import/export of goods from/to Nepal; Bhutan and Myanmar (through Indo- Myanmar border areas) does not exceed Indian Rs. 25,000/-; and in the case of China, (a) for import/export of goods through Gunji and Namgaya Shipkila, CIF value of single consignment does not exceed Indian Rs.1,00,000/-;and (b) for import/export of goods through Nathula, CIF value of single consignment does not exceed Rs.2,00,000/

Further, exemption from obtaining IEC shall not be applicable for export of Special Chemicals, the Organisms, Materials, Equipments and Technologies (SCOMET) as listed in Appendix - 3, Schedule 2 of ITC (HS) except in case of exports by category (ii) above.

(b) Following permanent IEC numbers shall be used by non – commercial PSUs and categories or importers / exporters mentioned against them for import / export purposes:

	Sr. Sr	Permanent	Categories of Importer / Exporter				
1 oct	Ño.	IEC					
This doct	1	AMDCG0111E	All Ministries / Departments of Central Government and agencies wholly or partially owned by them.				
	2	ADSGA0129E	All Departments of any State Government and agencies wholly or partially owned by them.				

	3	DCUNO0137E	Diplomatic personnel, Counselor officers in		
			India and officials of UNO and its specialized agencies.		
	4	IABBR0145E	Indians returning from / going abroad and		
			Claiming benefit under Baggage Rules.		
	5	IIHIE0153E	Persons /Institutions /Hospitals importing or		
			exporting goods for personal use not		
			connected with trade or manufacture or		
			connected with trade or manufacture or agriculture.		
	6	IIEGN0161E	Persons importing/exporting goods from /to		
			Nepal ill ^{hov}		
	7	IIEGM0170E	Persons importing / exporting goods from /		
			to Myanmar through Indo-Myanmar border		
			to Myanmar through Indo-Myanmar border areas		
	8	IFFIE0188E	Ford Foundation.		
	9	ATAEF1096E	Importers importing goods for display or use		
			in fairs/ exhibitions or similar events under		
			provisions of ATA carnet. This IEC number		
			can also be used by importers importing for		
			exhibitions /fairs as ner Paragraph 2 63 of		
			Handbook of Procedures		
	10	IDNBG1100E ICIRN1126E ^{(The} ICIRN1126E ^{(The} IV ^{forease of reference}	Director, National Blood Group		
	11	ICIRN1126E	Individuals /Charitable Institution		
		ference	/Registered NGOs importing goods, which		
		ofter	have been exempted from Customs duty		
		1. 1. e3.50	under Notification issued by Ministry of		
		AL CONTRACTOR	Finance for bonafide use by victims affected		
	atiso		by natural calamity.		
لن-	n¶2	IIEGC1134E	Persons importing/exporting permissible		
3902			goods as notified from time to time, from /to		
			China through Gunji, Namgaya Shipkila and		
			single consignment as given in Paragraph		
			2.07 (iv) above.		
	13	NCIEE1169E	Non-commercial imports and exports by		
			entities who have been authorised by Reserve		
			Bank of India.		

2.08 Application for IEC

- (a) Exports/ Importers shall file online application in ANF 2A format with applicable fee and requisite documents.
- (b) IEC will be system auto generated and applicant will be informed through e-mail and sms that a computer generated e-IEC is available on its registered email id. Applicant can also view and print its e-IEC after completion of the submission process of application by logging into the IEC module.
- (c) The applicant is required to submit online application with the copies na details/documents following (scanned to be submitted/uploaded) along with the IEC application
 - (i) Cancelled cheque bearing entity's pre-printed name or Bank certificate in prescribed format ANF-2A(I)
 - Address proof of the applicant entity as detailed in the (ii) application.
- RAs would conduct post-verification of online IECs as per the (d) JKof Procedure real guidelines.

2.09 IEC Format

An IEC will be issued in presented format (ANF 2(A) (II)). A copy of such IEC shall be endorsed to concerned banker (as per details given in ANF 2A). Such endorsement should ordinarily be done using emails.

2.10 Validity of IEC

An IEC allotted to an applicant shall have permanent validity unless cancelled by the competent authority. The IEC will cover all branches / divisions / units / factories of the applicant.

2.11 Validity of IEC for EOUs / SEZs

An IEC will remain valid irrespective of a firm's status as a DTA unit or an EOU or a SEZ/ EHTP/STP/BTP unit and the procedure to be followed in case a firm/unit is de-bonded and converted to DTA is as under:

- (a) A unit which is an EOU or in SEZ/EHTP/STP/BTP after de-bonding will not surrender the IEC obtained from its jurisdictional DC, SEZ.
- The jurisdictional DC, SEZ will send the original IEC file to concerned (b) RA of DGFT after de-bonding.
- (c) RA becomes the custodian of such file and will allow de-bonded unit to make necessary modification in IEC.
- The de-bonded unit to be eligible for benefits from the RA as per FTP. (d)

2.12 One PAN-One IEC Only one IEC shall be issued against a single PAN. Multiple IECs against a single PAN stands deactivated suo-motu after 31.03.2015.

2.13 Surrender of IEC If an IEC holder does not wish to operate allotted IEC, he may surrender the same to the issuing authority. On receipt, the issuing authority shall immediately cancel the IEC and electronically transmit it to DGFT and Customs authorities.
 2.14 Modification of IEC
 (a) Modifications in IEC^{S¹} / e-IEC's can be done online only. Applicants

seeking modification in their IECs / e-IEC's may log on to dgft.nic.in and click on Importer Exporter Code (IEC) under Quick Links and select "Modify your IEC" to amend their e-IECs and IECs in physical format with applicable fees and requisite documents.

Sought to be made, besides uploading the signed copy of the modification application. The modific Applicant shall upload relevant document/s to substantiate the changes by Proprietor/ Managing Partner/ Designated Partner / Director / Company Secretary in case of companies or Chief Executive of the Society/ Managing Trustee / Karta as the case may be, before uploading/submitting the online application.

However, request for (i) Cancellation of existing numeric IEC and (ii) PAN change in existing numeric IECs has to be made to the concerned jurisdictional Regional Authority. Once RAs have changed the PAN and the change is reflected on central server, such applicant can seek further modifications online, if any so desired.

- (b) An application for modification may be made for change in details like name, address, constitution, ownership in Proprietorship firms, change
- in nature of the firm e.g. from proprietorship to partnership etc.
 (c) RAs shall consider applications seeking modification in IEC (all numeric), involving change in PAN, by ensuring that liabilities of the previous applicant/applicant firm are transferred to the new applicant/applicant firm whose PAN will be reflecting in the modified (d) Deleted.
 2.14 (A) Modifications / Change in the read office / Head Office / He
- Registered Office Address in IEC involving a shift in jurisdictional RA. _{Po}

When an IEC holder seeks modification/ change of Branch Office/ Head Office/ Registered Office address in its IEC and which involves a shift in its jurisdictional RA, a request to that effect will have to be made to RA concerned under whose jurisdiction the applicant exists.

Qn the basis of this request, the RA (Custodian of the IEC File till under intimation to the RA under whose inriedict wants transfer. The new RA shall allow the person in its new address to carry out necessary functions and also apply for eligible benefits as per FTP.

2.15 Profile of Importer / Exporter

- (a) ANF-1 contains the profile of the importer/exporter. IEC Holder shall be responsible for updating the same as and when a change takes place immediately or in any case at least once in a year.
- (b) Documents which are uploaded in the Importer-Exporter Profile are not required to be filed each time the importer/exporter applies for authorisations/scrips under different schemes of this FTP. However, persons seeking any benefit from any authority, by claiming status as manufacturer exporter, have to prove its credence for the same independently to that authority.

Issue of Authorisation:

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Authorisation/ ref²icense/ Cev ions/ CCPs / Export²^{Ant} 2.16 Validity **Certificate**/ period of **Authorisation / Permissions / CCPs**

Validity period of Import / Export Authorisations from the date of (a) issue shall be as follows, unless specified otherwise: prof

	Sr. No	Type of Authorisation	Validity Period
	(i)	Export Authorisation for restricted (Non SCOMET) goods _{Kel} en	24 months ^[i]
	(ii)	Export Authorisation for SCOMET items	24 months
	(iii)	Import Authorisations for restricted items and CCP	18 months
5 20	un(iv)	EPCG Authorisation	24 months ⁱ
P	(v)	Advance Authorisations (AA) for Deemed Export	Coterminous with contracted duration of project execution or 12 months, whichever is more.

(vi)	AA {except (v) above}, DFIA,	12 months from issue date.
	Replenishment Authorisation	
	for Gems & Jewellery as per	
	Chapter 4 of FTP.	

However, EXIM Facilitation Committee (EFC) (for non-SCOMET items) and Inter Ministerial Working Group (IMWG) (for SCOMET, items) may approve the grant of Export Authorisation for a shorter / longer duration in specific cases to meet contractual obligations/delivery schedule or on specific recommendation of the concerned Technical / Administrative Ministry / Department / or any other agency.

(b) DGFT may decide to issue specific authorisation/ class of authorisations for a longer/shorter validity period. Any extension / revalidation in such cases to be allowed only by DGFT.

2.17 Date of reckoning of Import / Export

- (a) Date of reckoning of import is decided with reference to date of shipment / dispatch of goods from supplying country as given in Paragraph 9.11 of Handbook of Procedures and not the date of arrival of goods at an Indian port.
- (b) Date of reckoning of export is decided with reference to date of shipment dispatch of goods from India as given in **Paragraph 9.12** of Handbook of Procedures. However, for benefit under FTP, Let Export Order (LEO) date shall be the date of reckoning of export.

2.18 Validity of Authorisation/ Licence for import/export

- (a) Authorisations must be valid on the date of import.
 - (b) Similarly, export obligation period of an Authorization must be valid on the date of export.

2.19 Validity of Scrips

Scrips under Chapter 3 and 5 must be valid on the date on which actual debit of duty is made.

2.20 Revalidation of Import / Export Licence Certificate/ Authorisation / Permissions for Non-SCOMET and SCOMET items

- (a) RA concerned may revalidate import authorisation on merits for six months from date of expiry of validity.
- (b) Export Authorisation including for SCOMET items may be revalidated, on merits for a period of six months at a time and maximum upto 12 months by the RA concerned except for cases in para 2.16(b) of HBP.
- para 2.16(b) of HBP.
 (c) However, revalidation of freely transferable authorisation / duty credit scrips and stock and sale (excluding SCOMET items) authorisation shall not be permitted unless validity has expired while in custody of Customs Authority, FRA / Government Authority.
- (d) Revalidation of Authorisation/Duty Credit Scrip shall also be allowed without charging any fee for the period of delay (the period for which authorisation/scrip holder was unable to utilise the same) or six months, whichever is less, due to the following reasons:
- (i) If Authorisation/Scrip or any amendment thereof could not be transmitted to Customs Server within fifteen working days from the date of issue/amendment;
- (ii) If Authorisation/Scrip rejected by Customs server with error Code;
- (iii) If request for issue of waiver of Bond/EODC was not considered within the period specified under Para 9.10 of HBP, 2015-2020 where complete application was submitted within the validity of the Authorisation.

In such cases, revalidation shall be allowed from the date of endorsement for the period of delay or six months, whichever is less. For example: Authorisation is issued having initial validity of 12 months on 01.04.2017. It was transmitted to Customs server on 01.04.2017 by DGFT server but it is accepted by Customs server on 31.10.2017. So the Authorisation holder loses 7 months (still 5 months validity is left). In such a case, RA shall allow revalidation for a period of 6 months (validity of 5 months is subsumed) from the date of endorsement.

The applicant shall submit request for endorsement of Authorisation/Scrip along with screen shot of DGFT server as well as Customs Server in support of his claim. RA shall verify the same before revalidation is allowed.

However, request must be made to RA concerned within a month from the date of final acceptance of Authorisation/Scrip in the **Customs Server.**

Notwithstanding anything contained aboves these provisions of revalidation shall not apply wherever, the authorisation/scrip holder had clear 6 months period in hand for utilisation.

2.21 Authority to Revalidate specific orders of Head of concerned Office and such revalidation would be maximum up to the extent of custody period. The

2.22 Application for Revalidation

An application for revalidation of authorisation, may be made to RA concerned. RA[°] would consider such application as per FTP/ HBP. Where DGFT is concerned authority, original application shall be submitted to RA concerned and self-attested copy of same shall be submitted to DGFT. This docum

Procedure for issuing Duplicate copies:

2.23 Duplicate copies of Export / Import Authorisation

Where an Authorisation/ Permissions/ CCPs / Licence / Certificate / is lost or misplaced, an application for issue of a duplicate may be made along with Self declaration, as given in **Appendix 2M**, to concerned RA where the original license was issued.

2.24 Documents required for duplicate copy of freely transferable Authorisation

Duplicate copy of freely transferable Authorisation may be issued against an application accompanied with following documents:

- An application with fee equivalent to 10% of duty saved or duty (i) A copy of FIR reporting loss. Self- declaration to indemnify revenue loss, which may be caused on
- (ii)
- (iii) account of issue of such duplicate.

2.25 Exception When an Authorisation is lost by a Government agency and a proof to this effect is submitted, documents at serial nos. (i) to (iii) of Paragraph 2.24 above shall not be required. In such cases, revalidation shall be for six months from date of endorsement.

2.26 Mechanism for issuing duplicates

RA_concerned shall obtain a report regarding utilization of such Authorisation from Custom authority at port of registration before issuing duplicate, for balance unutilized.

2.27 Validity of duplicate Authorisation

Validity of duplicate Authorisation shall be co-terminus with original period. No request shall be entertained if validity has expired.

2.28 Applicability of the provision

Provision of **Paragraph 2.26 and 2.27** shall be applicable for cases covered under both **Paragraph 2.23 and 2.24**

Bank Guarantee /LUT:

2.29 Execution of BG/Legal undertaking for Advance Authorisation/ EPCG Authorisation

- (a) Before clearance of goods through Customs, Authorisation holder shall execute a BG/LUT with Customs Authorities. In such cases, RA shall endorse the following condition on the licence/ Authorisation:
 "BG / LUT as applicable, to be executed with concerned Customs Authorities.
- (b) In case of indigenous sourcing, Authorisation holder shall furnish BG/ LUT to RA as per Customs Circular No.58/2004 dated 31.10.04, as amended from time to time. In case, the firm has already executed BG/LUT for the full value of the licence/ certificate/ authorisation/ permission (covering the items indigenously procured) to the Customs and furnishes proof of the same to Regional Authority (RA), no BG/LUT shall be required to be executed with the RA. The RA concerned shall endorse on the authorisation that the Customs Authority shall release/redeem BG/LUT only after receipt of NOC or EODC from the RA concerned. RA shall endorse a copy of the same along with a forwarding letter to the Customs Authority at the Port of registration for their information and record.

2.30 Corporate Guarantee

A status holder or a PSU may also submit Corporate Guarantee in lieu of Bank Guarantee/LUT in terms of the provisions of relevant Customs Gircular in this regard.

2.31 Advance Payment

In case, payment is received in advance and export / deemed export takes place subsequently, application for an Authorisation shall be filed within specific period following the month during which exports/ deemed export is made, unless otherwise specified.

2.32 Import under Lease Financing

Import under lease financing shall be available under EOU/ SEZ scheme. Domestic supply of capital goods to eligible categories of deemed exports shall be eligible for benefits of deemed export as in paragraph 7.03 of FTP, iegal authority. even in cases where supplies are under lease financing.

In case of loss of Documents:

2.33 Issuance of scrips against lost EP copy of the Shipping Bills

Where EP copy of Shipping Bill is lost, claim for Scrips under Chapter 3 and Chapter 5 can be considered subject to submission of following documents:

- A duplicate /certified copy of relevant document issued by Customs (i) Authority in lieu of original;
- An application fee equivalent to 2% of relevant entitlement. (ii) However, no fee shall be charged when such document is lost by Government agencies and a cocumentary proof to this effect is submitted Self-declaration by texporter about loss of document and an
- (iii) undertaking to surrender it immediately to concerned RA, if found subsequently
- Self-declaration by exporter to effect that he would indemnify (iv) Government for financial loss if any on account of duty credit issued against lost Shipping Bills. Customs Authority, before allowing clearance, shall ensure that benefit / duty credit against such shipping bill has not been availed.

Claims against lost copy of shipping bill 2.34

Claim against lost Shipping Bill shall be preferred within a period of six months from date of release of duplicate copy of Shipping Bill. Any application received thereafter shall be rejected.

2.35 Submission of Certified Copies of Documents

Wherever original documents have been submitted to a different RA / nominated agencies or to a different division of same RA, applicant can furnish photocopy of documents duly certified by him in lieu of original.

Warehousing Facility:

2.36 Warehousing Facility

- sal authority. Public / Private Customs Bonded Warehouses may be set up in DTA (a) as per Chapter-IX of Customs Act, 1962, to import items in terms of **Paragraph 2.36** of FTP. On receipt of goods, such warehouses shall keep these goods for one year without payment of applicable customs duties. Goods can be cleared against Bill of Entry for home consumption, on payment of custom duty and on submission of Authorisation wherever required, after an order for clearance of such goods for home consumption is issued by competent customs authorities. In case of clearance against duty free categories /concessional duty categories, exemption / concession from duty shall be allowed.
- Goods can be re-exported without payment of customs duty provided (b) shipping bill or a bill of export is presented in respect of such goods; and order for export of such goods has been made by competent customs authorities. , ease of reft

Certificates:

2.37 Free Sale and Commerce Certificate

(a) (i) RAs may issue, on application, Free Sale and Commerce certificate for export of items not covered under Druge & Ca which have usage in hospitals, nursing homes and clinics, for medicaland surgical purposes and are not prohibited for export. Validity of such certificate shall be two years from date of issue unless otherwise specified.

(ii) An application for grant of Free Sale and Commerce Certificate may be made to RA concerned as per format in ANF 2 H of Appendices and Aayat Niryat Forms with Annexure A therein. RA shall issue Free Sale and Commerce Certificate as per Annexure B of ANF2H.

(i) RAs may also issue, on application, Free Sale and Commerce (b) Certificate for export of any other item which is not restricted or prohibited for export. Validity of such certificate shall be two year

from date of issue unless otherwise specified. (ii) An application for grant of Free Sale and Commerce Certificate for these items may be made to RA concerned as per format in ANF 2H of Appendices and Aayat Nirvat Forms along with Annexure A therein. RA shall issue Free Sale and Commerce Certificate as per

Annexure B of ANF 2H. 2.38 End User Certificate In case of import of any freely importable item in India, if a foreign Government insists on certification of end user of the item, before permitting export of the same from their country, RA may issue such certificates as per Appendix 2Q of Appendices and Aayat Niryat Forms. The certificate shall be issued based on application made under ANF 2 J along with documents prescribed therein.

2.39 Imports under Indo-US Memorandum of Understanding

- Import of specified capital goods, raw materials and components, (a) from United States of America (USA) is subject to US Export Control Regulations. US suppliers of such items are required to obtain an This loculture (ICIA):
 - (i) Department of Electronics (DoE), for computer and computer based systems
 - (ii) Department of Industrial Policy and Promotion (DIPP), Technical Support Wing (TSW), for organised sector units registered under it, except for computers and computer based systems;

- (iii) Ministry of Defence (MoD), for defence related items;
- DGFT for small scale industries and entities not covered above (iv) as well as on behalf of any of the above;
- Embassy of India, Washington, DC, on behalf of any of the (v) above.
- Application for an import certificate shall be made in ANF 2K (i) (b) Import certificate in Appendix-2P (Ia) may be issued by IGPA directly to importer with a copy to (i) Ministry of External Affairs (MEA) (AMS Section), New Delhi, (ii) DoE, New Delhi; and (iii) DGFT.
- However, this import certificate will not be regarded as a substitute (c) for an import authorisation in respect of items mentioned as restricted in ITC (HS) and an import authorisation will have to be obtained for such items. India's import and export with regarder USA's unilateral export
- (d) control items [Crime Control (CC) Items as listed in Appendix **2P(iia)** and **Regional Security** (RS) items as listed in **Appendix 2P(iib)]** will be governed by the following regulations:

Items listed at both Appendix 2P (iia) and Appendix 2P(iib) will be allowed by DGFT for import from USA provided the importer submits the following documents in ANF 2K(i) :

- documentary proof of Bill of Lading indicating Port of USA, (i)
- legal undertaking that goods shall not be exported/ alienated; (ii) and
- (iii) Import is with Actual User condition. (e) This docut items from USA,, or any part thereof, such export will require an authorisation from DGFT as per ANF 2K(ii) and Export certificate will be issued in the format **Appendix-2P(ib)**.
 - (f) Import /export of such items shall be allowed only through EDI enabled ports of India.

Imports:

2.40 Import of Consumer or Other goods as Gifts

- (a) In terms of provisions contained in **Paragraph 2.25** of FTP, an application for grant of CCP for import as gifts of items appearing as restricted for imports in ITC (HS) shall be made to the DGFT as in **ANF 2M** along with documents prescribed therein.
- (b) Where recipient of a gift is a charitable, religious or an educational institution registered under any law in force, and gift sought to be imported has been exempted from payment of customs duty, such import shall be allowed by customs authorities without a CCP.

2.41 Import of Cheque Books/Ticket Forms etc.

Indian branches of foreign banks, insurance companies and travel agencies may import chequebooks, bank draft forms and traveler's cheque forms without a CCP. Similarly, airlines / shipping companies operating in India, including persons authorised by such airlines / shipping companies, may import passenger ticket forms without a CCP.

2.42 Import of Reconditioned / Second Hand Aircraft Spares

Import Authorisation for reconditioned / second hand aircraft spares is not needed on recommendation of Director General of Civil Aviation, Government of India (DGCA).

2.43 Import of Replacement Goods

Goods or parts thereof on being imported and found defective or otherwise unfit for use or which have been damaged after import, may be exported without an Authorisation, and goods in replacement thereof may be supplied free of charge by foreign suppliers or imported against a marine insurance or marine-cum-erection insurance claim settled by an insurance company. Such goods shall be allowed clearance by the customs authorities without an import Authorisation provided that:

(a) Shipment of replacement goods is made within 24 months from date of clearance of previously imported goods through Customs or within guarantee period in case of machines or parts thereof where

such period is more than 24 months; and

No remittance shall be allowed except for payment of insurance and (b) freight charges where replacement of goods by foreign suppliers is subject to payment of insurance and / or freight by importer and documentary evidence to this effect is produced while making remittance. Lauthority.

2.44 Other Conditions for Import of Replacement Goods

- In case of short-shipment, short-landing or loss in transit, import (a) of replacement goods will be permitted based on certificate issued by customs authorities without an import Authorisation.
- This procedure shall also apply to cases in which short shipment of (b) goods is certified by foreign supplier, who has agreed to replace free therelet of cost.
- Cases not covered by above provisions will be considered on merits (c) by DGFT for grant of Authorisation for replacement of goods for which an application may be made as per paragraph 2.50 of HBP.

2.45 Import of Overseas Office Equipment

On winding up of overseas offices, set up with approval of RBI, used office equipments and other items may be imported without Authorisation.

2.46 Import of Ammunition by Licensed /Authorised Arms Dealers

Import of following types of ammunition are allowed against an (a) Authorisation by licensed arms dealers subject to conditions as may be specified:

Shotgun Cartridges 28 bore;

- This docum (1) (ii) Revolver Cartridges of .450, .455 and .45 bores;
 - (iii) Pistol Cartridges of .25, .30 Mauser, .450 and .45 bores;
 - Rifle Cartridges of 6.5 mm, .22 savage, .22 Hornet,300 (iv) Sherwood, 32/40, .256, .275, .280, 7m/m Mauser, 7 m/m Man Schoener, 9m/m Mauser, 9 m/m Man Schoener, 8x57, 8x57S, 9.3 m/m, 9.5 m/m, .375 Magnum, .405, .30.06, .270, .30/30

Winch, .318, .33 Winch, 275 Mag., .350 Mag., 400/350, .369 Purdey, .450/400, .470, .32 Win, .458 Win, .380 Rook, .220 Swift and .44 Win. bores.

- (b) An import Authorisation shall be issued at 5% of value of annual average sales turnover of ammunition (whether indigenous or imported) during preceding three licensing years subject to a 10031211 minimum of Rs. 2000.
- An application for grant of an Authorisation for items listed above (c) may be made to RA in **ANF 2M** along with documents prescribed en evant Public Notice therein.

2.47 Duty Free Imports for specific Sectors:

R&D Equipment for Pharmaceuticals and Bio- technology Sector **(A)**

- Duty free import of goods (as specified in list 28 of Customs (i) notification No.21/2012 dated 17.3.2012, as amended from time to time) upto 25% of FOB value of exports during preceding licensing year, shall be allowed.
- The eligible unit may furnish an application given in Appendix-(ii) 8A to RA concerned duly countersigned by Chartered Accountant.
- In respect of duty free import of R&D equipment, units not (iii) registered with jurisdictional Customs authority shall be allowed to give Installation Certificate issued by an independent Chartered Engineer.

(B) Agro-Chemicals Sector :

- (i) Duty free imports of goods as specified in list 28A of Customs notification No. 21/2012 dated 17.3.2012, upto 1% of FOB value of exports made during preceding licensing year, shall be allowed to agro chemicals sector unit having export turnover of Rs. 20 crore or above during preceding licensing year.
- The eligible unit shall apply in form given in Appendix-8B to (ii)

RA concerned duly countersigned by Chartered Accountant.

In respect of duty free import of R&D equipment, units not (iii) registered with jurisdictional Customs authority shall be allowed to give Installation Certificate issued bv an independent Chartered Engineer.

2.48 Import under Govt. to Govt. Agreements

Import of goods under Government to Government agreements may be allowed without an Authorisation or CCD Levant Public Notice will had evidence to satisfaction of Customs authorities.

2.49 Transfer of Imported Goods

Cases where prior permission is required: (a)

Transfer of imported goods which are subject to Actual User condition and have become surplus to needs of Actual User, shall be made only with prior permission of RA concerned. Following information alongwith supporting documents shall be furnished with request for grant of permission for transfer, to RA concerned: (i) Reasons for transfer of imported material;

- Name, address, IEC number and industrial Authorisation (ii) registration, if any, of transferee;
- (iv) HECODIES of import Authorisation and bills of entry relating to imports made; (iv) Terms and conditions of the buver and

Cases where prior permission is not required **(b)**

- (i) in case of sale or otherwise by importer of freely importable goods;
- for goods imported with Actual User condition, provided such (ii) good is freely importable without Actual User condition on

date of transfer

- (iii) for goods with AU Condition after a period of two years from the date of import.
- (iv) for transfer of Imported Firearms (a) after 10 years of import or (b) on attaining the age of 60 years by such importer, subject to condition that transferee fulfils conditions as in Arms Act and Rules thereunder.
 (v) for transfer of weapon/s (firearm/s) imported by a Renoval and Renoval at the second seco
- (v) Shooter (as defined in Policy Condition 3 of Chapter 93 of ITC (HS) 2012) for the purpose of his/her pursuing shooting as a sport to any upcoming shooter as certified either by the National Rifle Association of India (NRAI) or the Department of Sports, Ministry of Youth Affairs & Sports after two years from The transferee can subsequently the date of import. transfer/resell to any buyer as certified by the NRAI or Department of Sports for the sole purpose of pursuing shooting as a sport after one year from the date of its first sale. Such transfer/sale is subject to the provisions of the Arms Act, 1959 rules regulations and other by state/local police. NRAI/Department of Sports will maintain the required records.

Import of Restricted Items:

2.50 Import of Restricted Items

An application for grant of an Authorisation for import or export of items mentioned as 'Restricted' in ITC (HS) may be made to RA, with a copy to DGFT Hqrs in **ANF 2M** along with documents prescribed therein. Original application along with Treasury Receipt (TR) / Demand Draft shall be submitted to RA concerned and self-attested copy of same shall be submitted to DGFT in duplicate along with proof of submission of application to concerned RA.

2.51 EXIM Facilitation Committee

(a) Restricted item Authorisation may be granted by DGFT or any other

RA authorised by him in this behalf. DGFT / RA may take assistance and advice of a Facilitation Committee while granting authorisation. The Assistance of technical authorities may also be taken by seeking their comments in writing. Facilitation Committee will consist of representatives of Technical Authorities and Departments / Ministries concerned.

- (b) Import authorisations for a restricted item, if so directed by the competent authority, shall be issued for import through one of the sea ports or air ports or ICDs or LCS, as per the option indicated, in writing, by the applicant. Authorisation holder shall register the import authorisation at the port specified in the Authorisation and thereafter all imports against said authorisation shall be made only through that port, unless the authorisation holder obtains permission from customs authority concerned to import through any other specified port.
- (c) EXIM Facilitation Committee (EFC) shall normally meet once every month. Where a case has been deferred in EFC for want of comments from the Technical Authorities and Departments /Ministries concerned but subsequently. NOC(s) has / have been received from the concerned agency(ies) with no divergence in views, authorisation shall be issued with the approval of Chairman, EFC and the case shall be brought before EFC in its subsequent meeting for approval on expost facto basis

2.52 Import of Restricted items required by Hotels, Restaurants, Travel Agents, Tour Operators and other Specified Categories

Items mentioned as restricted for imports in ITC (HS) required by hotels, restaurants, travel agents and tour operators may be allowed against an Authorisation, based on recommendation of Director General, Tourism, and Government of India.

(a) Hotels, including tourist hotels, recognised by Director General of Tourism, Government of India or a State Government shall be entitled to import Authorisation upto a value of 25% of foreign exchange earned by them from foreign tourists during preceding licensing year, for import of essential goods related to hotel and

tourism industry.

- (b) Travel agents. operators, restaurants. and tourist tour transport operators and other units for tourism, like adventure/ wildlife and convention units, recognized by Director General of Tourism, Government of India, shall be entitled to import authorisation up to a value of 10% of foreign exchange earned by them during preceding licensing year, for import of essential goods which are restricted for imports related to travel and tourism industry, including office and other equipment required for their own professional use.
- (c) Import entitlement under paragraphs **2.52** (a) and **2.52** (b) of any one licensing year can be carried forward, either in full or in part, and added to import entitlement of two succeeding licensing years.
- (d) Such imported goods may be transferred after 2 years with permission of DGFT. No permission for transfer will be required in case the imported goods are re-exported. However, re-export shall be subject to all conditionality, or requirement of licence, or permission, as may be required under Schedule II of ITC (HS).
- (e) An application for grant of an Authorisation under paragraphs 2.52
 (a) and 2.52 (b) may be made in ANF 2 M to DGFT through Director of Tourism, Government of India who will forward application to RA concerned along with their recommendations.

2.53 Import of Restricted items for R&D by units of Government

All restricted items and items permitted to be imported by STEs, except live animals, required for R&D purpose may be imported without an Authorisation by Government recognized Research and Development units.

2.54 Import of Metallic Waste and Scrap

Import of any form of metallic waste, scrap will be subject to the condition that it will not contain hazardous, toxic waste, radioactive contaminated waste / scrap containing radioactive material, any type of arms, ammunition, mines, shells, live or used cartridge or any other explosive material in any form either used or otherwise.

(a) Import of following types of metallic waste and scrap will be free subject to conditions detailed below:

Sl.	Exim Code	Item description
1.	720410 00	Waste and scrap of cast iron
2.	72042190	Other
3.	72042920	Of High speed steel
4.	72042990	Other sport
5.	72043000	Other Waste and scrap of tinned iron or Steel
6.	72044100	Turnings, shavings, chips, milling waste, saw dust, fillings, trimmings and stampings, whether or not in bundles.
7.	72044900	Other
8.	72045000	Re-melting scrap ingots
9.	74040012	Copper scrap
10.	74040022	Brass scrap Nickel scrap
11.	75030010	Nickel scrap
12.	76020010	Aluminium scrap
13.	79020010	Zinc scrap we
14.	80020010	Tin scrap. ^{e^o}
15.	81042010	Magnesium scrap

- (b) 'Freely' Importable metallic waste and scraps (shredded) as listed above shall be permitted through all ports of India subject to following conditions:
- (i) At the time of the clearance of goods, importer shall furnish to the Customs pre-shipment inspection certificate as per the format to Appendix 2H from any of the Inspection & Certification agencies given in Appendix-2G, to the effect that the consignment was checked for radiation level and scrap does not contain radiation level (gamma and neutron) in excess of natural background. The certificate shall give the value of background radiation level at that place as also the maximum radiation level on the scrap; and
 - (ii) Importer shall also furnish copy of the contract with the exporter stipulating that the consignment does not contain any

radioactive contaminated material in any form.

- (c) Import from Hodaideh, Yemen and Bandar Abbas, Iran will be in shredded form only.
- (d) Import of un-shredded compressed and loose form of metallic waste, scrap listed in paragraph 2.54(a) above in shall be subject to the following conditions:-
 - (i) At the time of the clearance of goods, importer shall furnish to the Customs pre-shipment inspection certificate as per the format in Appendix 2H from any of the Inspection& Certification agencies given in Appendix-2G to the effect that the consignment does not contain any type of arms, ammunition, mines, shells, cartridges, or any other explosive material in any form either used or otherwise, and that the consignment was checked for radiation level and it does not contain radiation level (gamma and neutron) in excess of natural background. The certificate shall give the value of background radiation level at that place as also the maximum radiation level on the scrap.
 - (ii) The imported item (s) is actually a metallic waste/ scrap/ seconds/ defective as per the internationally accepted parameters for such a classification.
 - (iii) Copy of the contract between the importer and the exporter stipulating that the consignment does not contain any type of arms, ammunition, mines, shells, cartridges, radioactive contaminated, or any other explosive material in any form either used or otherwise.

This document ...

Import of scrap would take place only through following designated ports and no exceptions would be allowed even in case of EOUs, SEZs:-

1. Chennai, 2. Cochin, 3. Ennore, 4. JNPT, 5. Kandla, 6. Mormugao, 7. Mumbai, 8. New Mangalore, 9. Paradip, 10. Tuticorin, 11.Vishakhapatnam, 12.Pipava 13.Mundra, 14. Kolkata and **Krishnapatnam**.

- (v) Only entry sea ports will be designated and notified for import of un- shredded Metallic Waste and Scrap subject to the following:
 - Any sea port to be designated for import of un-shredded (i) metallic scrap will be required to install Radiation Portal Monitors and Container Scanner with adequate security. The sea port having completed the above shall approach. jurisdictional Customs for inspection and certification. Customs may give necessary clearance on receipt of certification from AERB. On getting clearance from Customs, DGFT will notify such a port as designated port for import of un-shredded scrap.
 - The existing designated sea ports namely Chennai, Cochin, (ii) Ennore, JNPT, Kandla, Mormugao, Mumbai, New Mangalore, Paradeep, Tuticorin, Vishakhapatnam, Pipava, Mundra and Kolkata will be allowed to import unshredded scrap till 31st March, 2019 by which time they are required to install and operationalize Radiation Portal Monitors and Container Scanner. Such sea ports which fail to meet the deadline will be derecognised for the purpose of import of un-shredded metallic scrap w.e.f 1.4.2019.ⁱⁱ 1.4^B
- This formatic on the formation of the formation of the designated sea ports as mentioned above or any new ports to be notified/designated from time to time, where Radiation Portal Monitors and Container Scanner are in operation and the consignment is subjected to scanning/ monitoring as per the Customs.

subject to pre-inspection certificate (PSIC) from the country of origin. However, metallic waste and scrap (both shredded and unshredded) imported from safe countries / region i.e. the USA, the UK, Canada, New Zeland, Australia and the EU will not require PSIC if consignments are cleared through Seven (7) ports namely, Chennai. Tuticorin, Kandla, INPT, Mumbai, Krishnapatnam and Mundra. Consignments from these five countries / region will be accompanied by certificate from the supplier / scrap yard authority to the effect that it does not contain any radioactive materials / explosives. These will however be subject to radiation and explosive checks through portal monitors and container scanner at these ports. Transshipments through these countries / regions will not be allowed this facility. Import through all, other ports including nine (9) ports (for unshredded scrap / waste), irrespective of country of origin, will be subject to PSIC.ⁱ

2.55 Recognition as Pre-shipment Inspection Agency (PSIA) and issuance of Pre-shipment Certificate (PSIC)

- (a) Applications for recognition in respect of PSIAs have to be made in proforma prescribed in **ANF 2L**. The scanned copy of application in **ANF 2L**, along with relevant annexures and documents should be sent by e-mail to DGFT (at psiadgft@nic.in), in addition to sending the same by post.
- (b) For applicants based in India application fee will be Rs. 7500/and for applicants based abroad the application fee will be US \$200. The fees may be amended from time to time by DGFT.
- (c) The applications will be considered by an Inter- Ministerial Committee.
- (d) The recognized PSIAs will be notified under **Appendix 2G** for a period of three years. At the end of 3 years PSIA has to make a fresh application for further recognition.
- (e) ^{off} PSIA shall issue Pre-Shipment Inspection Certificate (PSIC) in the format given in **Appendix 2H**. PSIC would also carry uniquely numbered hologram of the PSIA.
 - (f) A PSIA can also carry out inspections in countries, where it does not have a full time equipped branch office but which falls within its area of operation, by deputing its Inspectors. However, for such inspections in other countries, the PSIA will be required to give prior intimation to DGFT by sending an email (at psia-travel-dgft@gov.in) and furnishing details of visit

/ Inspection done by the Inspector in PSIC.

(g) The applicants may submit their applications initially without bank guarantee, as required under S.No.9 of ANF-2L. Their applications would not be rejected only on the ground of nonsubmission of bank guarantee. Applicants would, however, be required to submit bank guarantee or an equivalent financial instrument, before they are notified as PSIA, by the competent

2.56 Responsibility and Liability of PSIA and Importer

- authority, as per FTP/HBP 2015-20. **onsibility and Liability of PSIA and Importer** In case of any mis-declaration in PSIC or mis-declaration in application form for recognition as DSIA DSIA (a) application form for recognition as PSIA, PSIA, would be liable for penal action under Foreign Trade (Development & Regulation) Act, 1992, as amended, in addition to suspension/ relevan cancellation of recognition.
- The importer and exporter would be jointly and severally (b)responsible for ensuring that the material imported is in accordance with the declaration given in PSIC. In case of any mis-declaration, they shall be liable for penal action under Foreign Trade (Development & Regulation) Act, 1992, as otof amended.
- The scanned copy of the PSIC (in pdf format) shall have to be (c) uploaded by the PSIA on DGFT website or emailed to DGFT (at psic-dgft@gov.in). The certificate shall be issued in prescribed
- This former is activities/details:
 - exporter / importer, if available (optional); with time, date of the inspection (at least 1 photograph or video clipping);
 - (ii) Photograph(s) or video clipping of the testing instrument(s) used for inspection;
 - Photograph(s) or video clipping of the process of stuffing (iii)

of containers showing the container number (at least 1 photograph or video clipping per container)

- (iv) Photograph(s) or video clipping of the sealing process (at least 1 photograph or video clipping per container)
- The photographs and/or video clippings [as per 2.56 (d) above] (e) and PSIC shall be uploaded on DGFT website by PSIA, through digital signatures or sent to psicdgft@gov.in through registered e-mail of PSIA. Till such time the DGFT website link is operationalized, the PSIC and photographs/videos will be e-**2.57 Import of other kinds of metallic waste and scraps**

Import of other kinds of metallic waste and scrap will be allowed in terms

2.58 Imports of seconds and defectives Import policy for second and defective rags, PET bottles /waste, and ships is given in ITC (HS).
2.59 Services of Inspection and Certification Agencies

Customs or any other Central or State Government authority may avail of services of Inspection and Certification Agencies in Appendix 2I of the Appendices and Aayat Niryat Forms, for certifying residual life as well as valuation / purchase price of capital goods.

Tariff Rate Quota Scheme:

2.60 Procedure for import under the Tariff Rate Quota Scheme 90C

Attention is invited to Government of India, Ministry of Finance (Department of Revenue), Notification No. 21/2002- Customs dated 01.03.2002 and Notification No. 33/2010- Customs dated 12.03.2010. As per these, import of four items viz., (1) Skimmed and whole milk powder, milk food for babies etc. (0402.10 or 0402.21) and White Butter, Butter oil, Anhydrous Milk Fat (0405) (2) Maize (corn): other (1005.90) (3) Crude sunflower seed or safflower oil or fractions thereof (1512.11) and (4) Refined rape, colza or mustard oil, other (1514.19 or 1514.99) is allowed in a financial year, up to quantities as well as such concessional rates of customs duty as indicated below:

Description	HS No.	In/out of quota	In/out of quota	Notification	TRQ
		rate (%) as per WTO	rate (%) As per Indian Tariff		(in MT)
Skimmed Milk powder/	040210	15/60	15/60	12/12-Cus Sl. No. 7 No ^{tice wil}	A0,000
whole milk powder	040221	15/60	15/60	12/12-Cus Sl. No. 12/12-Cus Sl. 7	
Maize (corn), other than seed quality		15/60	0/50	12/12 Cuc SI	5,00,000
Crude sunflower seed oil and safflower seed oil	151211	50/300	_् 50/75	12/12-Cus Sl. No. 60/61	1,50,000
Rape, colza or mustard	151419	45/75	45/10	12/12-Cus Sl. No. 64/66	1,50,000
oil contraction of the second	151499	45/75	45/10	12/12-Cus Sl. No. 64/66	
Batter and other fats	040510	n.a.	0/30	12/12-Cus Sl. No. 9	15,000
	0405901 0		0/30	12/12-Cus Sl. No. 9	
	0405902 0		0/30	12/12-Cus Sl. No. 9	

Butter and other	040520	n.a.	0/40	12/12-Cus Sl. No. 9	15,000
fats	0405909		0/40	⁹ 12/12-Cus Sl.	
	0		-,	No.	

2.61 Eligible entities for allocation of quota

- Milk Powder (Tariff Code No. 0402.10 or 0402.21) and White Butter, (a) Butter oil, Anhydrous Milk Fat (0405): National Dairy Development (STC), National Corporation Board (NDDB), State Trading National Agricultural (NCDF), Cooperative Dairy Federation Cooperative Marketing Federation of India Ltd. (NAFED), Minerals and Metals Trading Corporation (MMTC), Projects & Equipment Corporation of India Limited (PEC) and Spices Trading Corporation Limited (STCL).
- (b) Maize (corn)(Tariff Code No. 1005.90): National Agricultural Cooperative Marketing Federation of India Ltd.(NAFED), State Trading Corporation (STC), Minerals and Metals Trading Corporation (MMTC), Projects & Equipment Corporation of India Limited(PEC), Spices Trading Corporation Limited (STCL) and State Cooperative Marketing Federations
 (c) Crude sunflower seed or safflower oil or fractions thereof (Tariff
- (c) Crude sunflower seed or safflower oil or fractions thereof (Tariff Code No. 1512.14) and Refined rape, colza, canola or mustard oil, other (Tariff Code No. 1514.19 or 1514.99): National Dairy Development Board (NDDB), State Trading Corporation (STC), National Agricultural Cooperative Marketing Federation of India Ltd.(NAFED),Spices Trading Corporation Limited (STCL) and Central Warehousing Corporation (CWC), State Cooperative Marketing Federation & State Cooperative Civil Supplies Corporation.

2.62 Conditions applicable on availing quotas

All eligible entities are eligible to avail quotas subject to the conditions as detailed below:

 (i) All eligible entities desiring availment of quota as mentioned above, may make application to EFC in ANF 2M to DGFT, Udyog Bhavan, New Delhi – 110 011. Completed application forms along with prescribed documents must reach on or before 1st March of each financial year preceding to the year of quota

- Imports have to be completed before 31st March of financial year i.e. (ii) consignments must be cleared by customs authorities before this date.
- Since import of maize (corn) is through STEs, the allottees of $quot_{a}$. (iii) i.e. designated agencies in paragraph 2.61 (b) above for this item shall also be granted an import Authorisation for allotted quantities Customs Notification No. as indicated at Sl. No. 21 (b) of 21/2002 dated 1.3.2002 in terms of paragraph 2.20 of FTP, 2015-2020.
- Application fee for these applications shall be paid according to (iv) procedure contained in Appendix 2K of Appendices & Aayat Niryat therelet Forms.
- EFC in DGFT will evaluate and allot quota among applicants by 31st (v) March of each financial year preceeding to year of quota.

Exhibits and Samples: 2.63 Exhibits Required for National and International Exhibitions or Fairs and Demonstration

The (a) Import / export of exhibits, including the construction and decorative materials except items in the "Prohibited" or SCOMET list, required for the temporary stands of foreign / Indian exhibitors at exhibitions, fair or similar show or display far a period of six months on re-export / re-import basis, shall be allowed without This document an Authorization on submission of a bond / security to Customs or ATA Carnet.ⁱⁱⁱ

(b) Extension beyond six months for re-export / re-import will be considered by Customs authorities on merits. Consumables such as paints, printed material, pamphlets, literature etc. pertaining to exhibits need not be re-exported/re-imported.

2.64 Sale of Exhibits

- (a) Restricted Items: Sale of exhibits of restricted items, mentioned in ITC (HS), imported for an international exhibition / fair may also be made, without an Authorisation within bond period allowed for reexport, on payment of applicable customs duties, subject to a ceiling
- Freely importable items: However, sale of exhibits of items which are freely importable shall be allowed within 1 (b) export on payment of applicable customs duties.
- If goods brought for exhibition are not re-exported or sold within (c) bond period due to circumstances beyond control of importer, Customs Authorities may allow extension of bond period on merits.

2.65 Import of Samples

- Import of Samples No Authorisation shall be required for Import of bonafide technical (a) and trade samples of items restricted in ITC (HS) except vegetable seeds, bees and new drugs. Samples of tea not exceeding Rs.2000 (CIF) in one consignment shall be allowed without an Authorisation by any person connected with Tea industry.
- Duty free import of samples upto Rs.3,00,000 for all exporters shall (b) be allowed as per terms and conditions of Customs Notification.

2.66 Exports of Samples / Exhibits

Exports of bonafide trade and technical samples of freely exportable (a) item shall be allowed without any limit.

An application for export of samples/exhibits, which are restricted for export, may be made to DGFT as per ANF-2Q.

Exports:

2.67 Export Policy

Policy relating to Exports is given in Chapter-2 of FTP. Further, Schedule 2, Appendix-1 of ITC (HS) specifies list of items, which may be exported

without an Authorisation but subject to terms and conditions specified.

2.68 Gifts / Spares / Replacement Goods

For export of gifts, indigenous / imported warranty spares and replacement goods in excess of ceiling / period prescribed for exports of Gifts; export of Spares and export of replacement goods in FTP, an

Units other than small scale units are permitted to expand or the respect of items reserved for small scale sector. Subject condition that they obtain an Industrial lies. (Development and Regulation in the respective of the resp specified. Such licensee is required to furnish a LUT to RA and DGFT in this regard. DGFT / RA concerned shall monitor export obligation.

2.70 Export by post In case of export by post, exporter shall submit following documents in lieu of documents prescribed for export by sea/air:

- Bank Certificate of Export and Realisation as in e-BRC in Appendix2U (a)
- Relevant postal receipt (b)
- Invoice duly attested by Customs Authorities. (c)

2.71 Direct negotiation of export documents

In cases where exporter directly negotiates document (not through authorised dealer) with permission of RBI, he is required to submit following documents for availing of benefits under export promotion schemes:

- Permission from RBI allowing direct negotiation of documents (a) (not required for status holders),
- Copy of Foreign Inward Remittance Certificate (FIRC) as per Form (b) 10-H of Income Tax department in lieu of BRC, and
- (c) Statement giving details of shipping bills / invoice against which FIRC was issued.

SCOMET:

2.72 Application for Grant of Export Authorisation/Certificate/ Permission for non-SCOMET Items

- (a)An application for grant of Export Authorisation in respect of restricted items [other than Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET)] mentioned in Schedule 2 of ITC (HS) Classifications of Export and Import Items may be made in ANF 2 N to DGFT (Headquarters) along with documents prescribed therein. EFC shall consider applications on merits for issue of export Authorisation.
- (b) If the exporter has been notified in writing by DGFT or he knows or has reason to believe that an item not covered in the SCOMET list has a potential risk of use in or diversion to weapons of mass destruction (WMD) or in their missile system or military end use (including by terrorists and non-state actors), the export of such an item may be denied or permitted subject to the grant of a license, as per the procedure provided for SCOMET items in Paragraph 2.73.
 - **Note: "Military use**" shall mean incorporation into items listed in SCOMET Categories 5D or 6 or for the use, development, or production of military items listed in these categories.'

2.73 Application for SCOMET Authorisation

- (a) An application for grant of Export Authorisation in respect of COMET items mentioned in Appendix 3 to Schedule 2 of ITC (HS) Classifications of Export and Import Items may be made in **ANF 2 O** to DGFT (Hqrs) along with documents prescribed therein.
 - (b) However, such applications are mandatorily to be filed through online system under the Icon E-COM on the website of DGFT. The Uniform Resource Locator [URL] for online application is <u>http://dgft.gov.in/CallModule.asp?sch =SCOMET</u>. While submitting the online application, all the required documents including End User Certificates (EUCs) are to be uploaded as PDF files. Manual
submission of application is dispensed with except the original End User Certificate(s) in Appendix 2 S from all entities in the chain of supply viz. the foreign buyer, end user and intermediary/consignee (if they are different from the foreign buyer & end user), which is/are to be submitted in hard copy to SCOMET Section of DGFT (HQ), besides electronic submission.

(c) Maintenance of Records:

ntenance of Records: Every SCOMET authorisation holder shall maintain the following records in manual or electronic form for a period of 5 years icewill from the date of export or import, as applicable:

a) All documents submitted while making an application for SCOMET Authorization.

b) Correspondence with buyer/consignee/end-user or DGFT or Jre read with the relevant Government agency;

- c) Relevant Contracts;
- d) Relevant Books of account;
- e) Relevant Financial records;
- f) Any communication from any government agency related to an application for authorization for any item on the SCOMET list or a commodity classification request;
- g) Shipping documents including shipping bill, bill of entry and

2.74 Inter Ministerial Working Group

An Inter-Ministerial Working Group (IMWG) in DGFT (Hqrs.) shall consider applications for export of SCOMET items as specified in Appendix-3 to Schedule 2 of ITC (HS) Classifications of Export and Import Items based on following guidelines:

I. Applications for Authorisation to export items or technology on SCOMET List are considered on the basis of following general criteria:

- (a) Credential of end-user, credibility of declaration of end-use of the item or technology, integrity of chain of transmission of item from supplier to end-user, and on potential of the item or technology, including timing of its export, to contribute to end-uses that are not in conformity with India's national security or foreign policy goals and objectives, goals and objectives of global non-proliferation, or India's obligations under International treaties/Agreements to which it is a State party.
- Assessed risk that exported items will fall into hands of terrorists, (b) terrorist groups, and non-State actors;
- Export control measures instituted by the recipient State; (C)
- Capabilities and objectives of programmes of the recipient State (d) relating to weapons and their delivery; Assessment of end-use(s) of item(s); Applicability of provisions of relevant bilateral or multilateral
- (e)
- (f) Agreements and Arrangements to which India is a party, or adherent. This is including but not limited to control lists of the Nuclear Suppliers Group, Missile Technology Control Regime, Australia Group (and its Warning List or Awareness Raising Guidelines) and Wassenaar Arrangement (and its Sensitive List and Very Sensitive List) as updated from time to time.
- Application shall be accompanied by an end user certificate as per II. **Appendix ZS, c**ertifying that:
- The item will be used only for stated purpose and that such use will (a) not be changed, nor items modified or replicated without consent of © Government of India;
- (b) Neither the items nor replicas nor derivatives thereof will be retransferred without consent of Government of India;
 - (c) End-user shall facilitate such verifications as are required by Government of India.
 - III. The end-user certificate will indicate the name of the item to be exported, the name of the importer, the specific end-use of the

subject goods and details of Purchase Order/Contract.

- IV. Government of India may also require additional formal assurances, as deemed appropriate, including those on end-use and nonretransfer, from the State of the recipient.
- V. (a) Licensing authority for items in Category 0 and Note 2 of the 'Commodity Identification Note' in Appendix 3 to Schedule 2 of ITC (HS) is Department of Atomic Energy. Applicable guidelines are notified by the Department of Atomic Energy under Atomic Energy Act,1962. For certain items in Category 0, formal assurances from the recipient State will include non-use in any nuclear explosive device. Authorisations for export of certain items in Category 0 will not be granted unless transfer is additionally under adequate physical protection and is covered by appropriate International Atomic Energy Agency (IAEA) safeguards, or any other mutually agreed controls on transferred items.
 (b) Licensing authority for items in Category 6 in Appendix 3 to
 - (b) Licensing authority for items in Category 6 in Appendix 3 to Schedule 2 of ITC (HS) is Department of Defence Production. Export of items in Category 6 is governed by the extant Standard Operating Procedure issued by the Department of Defence Production in the Ministry of Defence. Export of items covered in Note 3 of the 'Commodity Identification Note' in Appendix 3 to Schedule 2 of ITC (HS) is prohibited.
- VI. Additional end-use conditions may be stipulated in Authorisations for export of items or technology that bear possibility of diversion to grouse in development or manufacture of, or use as, systems capable of delivery of weapons of mass destruction.
- VII: Authorisations for export of items in SCOMET List (other than those under Category 0, 1 and 2) solely for purposes of display or exhibition shall not require any end-use or end-user certification. However, no export Authorisation for display or exhibition shall be issued for 'Technology' in any category. IMWG would seek comments from technical agencies as deemed necessary.
- VIII. Authorization for export of items in Categories 0, 3 (other than 3D), 4,

5 and 7 of the SCOMET list to Iran would be subject to the relevant provisions contained in Annex B to the UN Security Council resolution 2231 (2015). The licensing authority, i.e. DGFT or Department of Atomic Energy, as the case may be, on completion of the IMWG process or the applicable internal process, shall seek the concurrence of Disarmament and International Security Affairs (D&ISA) Division in the Ministry of External Affairs, as required.

The Inter Ministerial Working Group shall normally meet once every IX. month. Where a case has been deferred in the IMWG and subsequently, NOC(s) has / have been received from all concerned agencies with no divergence in views, authorisation shall be issued with the approval of Chairman, IMWG and the case shall be brought before IMWG in its subsequent meeting for approval on ex-post facto basis. Case(s) where a decision could not be arrived at in IMWG shall be placed before Director General of Foreign Trade for appropriate decision on grant of authorization. **2.75 Applicability of WMD Act** Export of items not on SCOMET List may also be regulated under decision on grant of authorization.

provisions of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005.

- Note 1: Export or attempt to export in violation of any of conditions of
- This document is document in the exhibited abroad Tr during exhibition abroad, such sale shall not take place without a valid Authorisation.
 - Note 3: Export of items in Category 2 of SCOMET list may also be controlled by other applicable guidelines issued from time-to time.

Note 4: Exporters are entitled to request that only such conditions

need be imposed as are subject of government-to-government instruments of accord over export of items on SCOMET List.

Note 5: 'Technology' (see also entry 'Technology' in glossary in Appendix-3 to Schedule 2 of ITC (HS) Classifications of Export and Import Items): Approval of export of an item on the SCOMET List also authorizes the export to same end-user of minimum 'technology' required for installation, operation, maintenance

and repair of the item. **2.76 Supply of SCOMET Items from DTA to SEZ** No export authorisation is required for supply of SCOMET items from DTA to SEZ. However, all supplies of SCOMET items from DTA to SEZ. However, all supplies of SCOMET items from DTA to SEZ will be reported to the Development Commissioner of the respective SEZ by the supplier in the prescribed proforma [Annexure 1 to Appendix-3] to Schedule 2 of ITC (HS) Classifications of Export and Import Items] within one week of the supplies getting effected. An annual report of such supplies from DTA to SEZ shall be sent to SCOMET Section, DGFT (Hqrs), Department of Commerce, Udyog Bhawan, Maulana Azad Road, New Delhi-110011, by the Development Commissioner (DC), SEZ in the prescribed proforma [Annexure 2 to Appendix-3 to Schedule 2 of ITC (HS) Classifications of Export and Import Items]. Report by the DC, SEZ is to be filed by 15th May of every financial year for the supplies effected during the preceding financial year. Export Authorisation is, however, required if the SCOMET items are to be physically exported outside the country from SEZ i.e. to another country (Refer Rule 26 of the SEZ Rules, 2006).

2.77 Outreach Programmes on SCOMET Export Control System

DGFT in association with Administrative Ministries/ Departments and Trade Associations will organize Industry Outreach Programme on regular basis for an effective awareness among the exporters/ importers dealing with trade, in particular, in SCOMET items.

2.78 Procedure/ Guidelines for filing / Evaluation of Applications for Entering into an Arrangement or Understanding for Site Visits, **On-site Verification and Access to Records / Documentation**

An application for entering into an arrangement or understanding

involving site visit, on-site verification or access to records/documentation by a foreign government or a foreign third party either acting directly or through an Indian party as mentioned in Appendix 3 of Schedule 2 of ITC (HS) Classifications of Export and Import Items shall be made in ANF 2 P to DGFT (Hqrs.), New Delhi along with documents prescribed therein. These applications shall be considered by an Inter-Ministerial Working Group (IMWG) in DGFT (Hqrs.) based on following guidelines/general criteria:

- Following factors, among others, will be taken into account in the I. evaluation of applications for entering into an arrangement or understanding for site visits, on-site verification and access to Jotice wi records/ documentation:
 - Purpose for which arrangement / understanding is proposed (a) under which site visit or on-site verification or access to records/documentation is to be undertaken.
 - Credentials and details of the parties involved. (b)
 - Credentials of end-user, credibility of declarations of end-use of (c) the items or technology, the integrity of chain of transmission of the item from the supplier to the end-user, and on the potential of the item or technology, including the timing of its export, to contribute to end-uses that are not in conformity with India's national security or foreign policy goals and objectives, the objectives of global non-proliferation, or its
- This form (e) In case site visit, on-site document (comparison of the comparison of
 - or its representative(s), the following shall be taken into consideration :-
 - (i) Export control measures instituted by the foreign government;
 - (ii) Capabilities and objectives of programs of the foreign

government relating to weapons and their delivery.

- (f) Applicability of relevant bilateral and multilateral agreements to which India is a party.
- (g) Assessment of any threat that such site visit, on-site verification or access to records/ documentation may pose to India's national security, and relations with any other country.
- (h) Assessment of possible links of the foreign parties with terrorist organizations and non-state actors within their own country or in any other country.
- II. Permission for arrangement or understanding involving site visit, onsite verification or access to records / documentation will be subject to the following conditions:
 - (a) Site visit, on-site verification or access to records /documentation will be confined to the purpose, sites and activity for which permission given/which have been mentioned in the authorisation.
 - (b) Site visit, on-site verification or access to records/ documentation will be allowed only to individuals mentioned in the authorisation.
 - (c) Site visit, on-site verification or access to records/ documentation shall be concluded during the period mentioned in the authorisation.
- (d) Exporter/Importer will keep a record of site visit, on site of verification or access to records/documentation alongwith detail of individuals who visited the premises during this visit and produce the same as and when required to do so by the Government of India.
 - (e) No exchange of goods, services and technologies and any documentation including drawings, specification sheets etc. will take place during the visit.
 - (f) Exporter/importer may be required to give any additional assurance that the Government of India may require.

- (g) Any other condition that may be stipulated in the permission.
- III. Provisions of Weapons of Mass Destruction Act, 2005 shall also apply to an arrangement or understanding that involves site visit, on-site verification or access to records/ documentation.
- IV. Any violation of any condition of the license shall invite civil/ have legal authority. criminal prosecution as per law.

2.79 Issue of authorisation for repeat orders

Applications for grant of authorizations for repeat orders to the applicant exporter for export of same SCOMET items to the same country/ entities shall be approved by Chairman IMWG, without any consultation with IMWG members. However, in cases of repeat orders for export of same SCOMET item to different country/ entities, approval will be granted by Chairman, IMWG after verification of the credentials of foreign buyer/ 2 331 consignee/ end user only.

The approval will be subject to the fulfillment of the following criteria:

- Same SCOMET items would imply that the products, along with the (i) technical specifications, are exactly the same for which export authorization has been issued to the applicant exporter earlier after due consultation/verification;
- Same country/entities would imply that (a) the foreign buyer (b) the (ii) consignee δ the intermediaries, if any (c) the end user and (d) the end use are exactly the same for which export authorization has been issued applicant exporter earlier to the after due consultation/verification;
- (iii) Only the applications submitted within three years from the date of Issue of original SCOMET authorization, after due verification/ consultation process, will be eligible for repeat authorization;
 - (iv) The cumulative quantity permitted against repeat export authorizations shall be commensurate with the operational capacity of the end user in respect of the relevant product, as certified by the end user. A certificate to this effect from the end user shall be

submitted by the exporter alongwith the application for a repeat authorization;

- (v) A declaration by the authorized signatory on the qualifying conditions as per (i) to (iv) above shall be submitted by the exporter along with the application for consideration under the repeat order route;
- (vi) The authorizations(s) for repeat orders shall be liable for recall/termination by the DGFT on receipt of an adverse report in respect of any of the export consignments;
- (vii) All authorizations for repeat orders shall be brought before IMWG in its subsequent meeting for confirmation of approval, on ex-post facto basis, and the IMWG would reserve its right to refuse further repeat authorizations based on its assessment of proliferation concerns.

2.79 A Issue of export authorisation for "Stock and Sale" of SCOMET items Application for grant of authorization for bulk export of SCOMET items

Application for grant of authorization for bulk export of SCOMET items (excluding Category 0, Category 3A4001, Category 6 and transfer of technology under any category) from an Indian exporter to an entity abroad (hereinafter referred to as 'stockist') for subsequent transfer to the ultimate end users, shall be considered by IMWG, on the following conditions: <u>Applicability and scope of policy</u>

Applicability and scope of policy

a. 'Stockist' refers to the entity abroad to whom the SCOMET items are originally exported by Indian principal/wholly owned subsidiary. The Stockist entity should be a subsidiary/principal company abroad of the Indian exporter;

 b. Export shall be permitted only from the principal company/the wholly owned subsidiary in India (exporter) to their subsidiaries/principal company abroad (stockist) on the basis of an End Use declaration from the stockist, through the specified End User Certificate (EUC) for 'stock & sale' purpose;

Application for export to stockist abroad and transfer to end users in specific countries

- c. The exporter shall submit application in prescribed proforma (ANF-2 0) alongwith following documents from the stockist:
 - End-use/End-user certificate from stockist entity abroad in Appendix-2S (iii); Documentary proof regarding corporate relationship between i.
 - ii.
 - Appendix-2S (iii); List of countries (in the EUC) to which the items imported from iii. India would be exported by the stockist;
 - Purchase Order (s)/Invoice(s) or a document in lieu thereof; iv.
 - Technical specifications of the product(s) $\mathcal{L}^{\mathcal{N}}$ v.
 - Copy of Internal Compliance Program f applicant exporter/ vi. me stockist entity has one)

In-Principle approval for export to the stockist , and, for sale by stockist within the country of the stockist, and, for re-export by stockist to end user in other countries

- d. The application would be assessed for grant of authorization for export to the stockist, and, for grant of in-principle approval for reexport to specified countries of ultimate end use approved by the IMWG; IMWG; e. No authorization would be required for transfer from the stockist to
- the altimate end user(s) within the country of the stockist and for reexport to end users in such approved countries; This the f. Re-export to such approved countries would be subject to the export
 - control regulations of the country of the stockist;
 - g. Country would denote an independent sovereign entity which is a distinct national entity in political geography. Hence, transfers within an economic union or a customs union would not qualify as "same country transfers";

Post-reporting for same country transfer and re-export to preapproved countries by the stockist

h. In case of sale/transfer by the stockist within the same country and for re-export/re-transfer to the end users in countries, for which, inprinciple approval has been granted, the Indian exporter/licensee shall submit details of all such transfers to SCOMET Division of DGFT (Hqrs) in ANF-2 O(a), including EUCs [Appendix-2S (i)/2S(ii), as applicable] from all ultimate end users and Bill of Entry into the ultimate destination countries (for export outside the country of stockist), within 3 months of every such transfer;

Application for re-export to other countries (other than pre-

- approved)
 i. In respect of re-export/re-transfer of items from the stockist entity to the end users outside the country of the stockist, for which, inprinciple approval has not been granted at the initial stage, the Indian exporter (stock and sale authorization holder) shall submit application for re-export/re-transfer to SCOMET Division in DGFT (Hqrs), in ANF 20(a) through email (scomet-dgft@nic.in), after obtaining following documents from the stockist entity
 - End-use / End-user Certificate from each link in the supply chain i) as per Appendix-2S (i)/2S(ii), as applicable;
 - Purchase Order (s)/Invoice(s) or a document in lieu thereof; ii)
 - iii) Pechnical specifications of the product to be transferred (only if there is any value addition in the product by the stockist)

This decument is only IMWG shall consider export authorizations for allowing such reexport/re-transfer based on end use/end user verification;

Repeat Order cases

k. Applications for re-export/re-transfer of SCOMET items from the stockist entity to the end-users for repeat orders shall be considered by IMWG in accordance with paragraph 2.79 of HBP;

<u>Annual reporting on inventory of the stockist and transfers/re-</u> <u>exports</u>

- I. The Indian exporter (Stock & Sale Authorization holder) shall submit a statement of exports made from India to the stockist, transferes made by the stockist to the final end-users and inventory with the stockist, as on 31st December of each calendar year, by 31st January of the following year. A failure to do so may entail imposition of penalty and / or cancellation of authorization under the stock and sale policy;
- m. The items exported to the stockist entity under the stock and sale authorization should be transferred to the final end-user (s) within the validity period of the authorization as in paragraph 2.16 of HBP;
- n. The authorization may be revalidated as per the procedure mentioned in paragraph 2.80 of HBP; $iv_{\rm N}$

2.79B Issue of export authorisation for spare parts of SCOMET items under stock and sale At the request of the applicants export permission for spare parts covered

At the request of the applicant, export permission for spare parts covered under SCOMET may be considered by IMWG along with the application for the main item/ equipment which shall be considered on the same conditions, as applicable for main item/component. Accordingly, the applicant seeking permission for export of spares parts, under stock and sales arrangement, may indicate the requirement of spares parts in the application for main item/equipment after judicious and reasonable assessment thereof, and provide the justification for the same.^V

2.79C Issue of authorizations for repair/replacement of SCOMET items

A. Authorization for export of imported SCOMET items for replacement/repair:

Application for grant of authorization for export of imported SCOMET items to the entity from which it has been imported or to its OEM (including agencyauthorized by OEM),for the purpose of repair or replacement of damaged/defective items, shall be considered by Chairman IMWG, on the following conditions:

- (a) The export should only be to the entity from which the item(s) has/have been imported or to the OEM(including agency authorized by OEM);
- (b) No details on 'End Use' and 'End Use Certificate' would be required;
- (c) The application is accompanied with the following additional documents (depending on whichever is applicable/appropriate):

Proof of import of the item(s): i.

- <u>**f of import of the item(s)</u>**: Bill of entry containing details of the items to be</u> a. repaired/replaced;
- Export License(if applicable) issued by the foreign b. country for original import of the items to India;

ii. Proof of obligation for replacement or repair of defective/damaged items:

Any of the applicable document(s):

- Contract agreement with the supplier/OEM(including a. agency authorized by OEM); or
- c. Warranty policy/conditions on replacement/repair of defective/damaged items:

This document is on the letter he stamped by the An Undertaking on the letter head of the firm duly signed and stamped by the authorized signatory stating:

- Details of imported items to be exported after a. replacement or repair alongwith their SCOMET Category /Sub-category number(s);
- b. That item (s) are being exported to the entity from which it was imported or to the OEM (including agency authorized by OEM) (whichever is applicable) for

replacement/ repair;

- c. That there has been no change in the specifications of the item(s) after import;
- d. That the replacement or repair of defective/damaged items (whichever is applicable) is allowed under the conditions of import or contractual agreement;
- (d) Applications for grant of authorizations for export to the entity from which it was imported or to the OEM (including agency authorized by OEM) shall be approved by Chairman IMWG, without any consultation with IMWG members. However, in cases of export to an entity other than the OEM(including agency authorized by OEM), approval will be granted by Chairman, IMWG after verification of the credentials of the foreign entity to which the item(s) are to be exported.
- (e) All such authorizations shall be brought before IMWG in its subsequent meeting for confirmation of approval, on ex-post facto basis.

basis. B. Authorization for replacement/repair of indigenous exported SCOMET items: Application for grant of authorization for export of SCOMET items,

Application for grant of authorization for export of SCOMET items, which on being exported from India, were brought back for repair or being replaced, on being found defective/damaged, and are now being re-exported after replacement/ repair, shall be considered by Chairman IMWG, on the following conditions:

- (a) The export should only be to the same entity (ultimate end user) to which the item(s) were originally exported by the applicant exporter;
- رانة المرابية (b) No details on 'End Use' and 'End Use Certificate' would be required;
 - (c) The application is accompanied with the following additional documents (depending on whichever is applicable):

i. <u>Proof of the original export of the item(s)</u>:

a. Copy of the SCOMET License issued for the export of the items to be replaced/repaired;

- b. Shipping bills containing the details of the initial export of these items;
- c. Bill of Entry containing details of the items imported for replacement or repair;

ii. Proof of obligation for replacement or repair of defective/damaged items:

Letter from the foreign buyer on its letter head, duly signed and stamped, raising the demand for the repair or replacement of the item(s) to be exported and the reason thereof and any of Hotice will ha the applicable document(s):

- **a.** Contract agreement of the Indian exporter/OEM(including agency authorized by OEM) with the foreign buyer; or
- **b.** Purchase order containing terms of replacement/repair; **or**
- c. Warranty policy/conditions on replacement/repair of with defective/damaged items;

iii. <u>An Undertaking from the applicant firm</u>;

An Undertaking on the letter head of the firm duly signed and stamped by the authorized signatory stating:

- This document is only so a. Details of items to be exported as replacement or after repair along with their SCOMET Category /Sub-category
 - That there has been no change in the specifications of the item(s) after repair (if imported and repaired) or is of the same specifications as of the item(s) being replaced;
 - That they are being exported to the same entity (ultimate end user) after repair or as replacement (as applicable) to which it was exported earlier;
 - d. That replacement/ repair(whichever is applicable) is allowed under the conditions of export or purchase order or contractual agreement;
 - That the defective/damaged item(s)has/have already been e. brought back or would be brought back to India within 90

days of its replacement (if applicable);

- f. That, in case the defective/damaged item(s) cannot be imported due to any reason, evidence of destruction in the importing country shall be submitted to DGFT within 90 days of export of replacement.
- (d) Applications for grant of authorizations to export the replaced/repaired item(s) to/through the same entity (ies), as specified in the original SCOMET license, shall be approved by Chairman IMWG, without any consultation with IMWG members. However, in cases of export through a new entity (consignee), approval will be granted by Chairman, IMWG after verification of the credentials of the new foreign entity (ies) through which the item(s) are to be exported.
- (e) All such authorizations shall be brought before IMWG in its subsequent meeting for confirmation of approval, on ex-post facto basis.

2.79 D Issue of export authorizations for display/exhibition/tenders/RFP/RFQ/NITof SCOMET items

Authorizations for export of items in SCOMET List (other than those under Category 0, 1, 2, and 6 or 'Technology' or 'Software' in any category) solely for purposes of (a) Display (b) Exhibition (c) Tenders/RFP/RFQ/NIT shall be considered by Chairman IMWG, on the following conditions:

- (a) Such cases would be considered purely on temporary export basis for a specified time period;
- (b) No end user certificate would be insisted upon in such cases;

whis doct

(c)

- There shall not be any commercial transaction in the form of selling/buying/renting/leasing;
- (d) The number of item(s) should be commensurate with the nature of export items and the purpose for which the application is being made;
- (e) There shall not be any exchange/disclosure of information

which could lead to transfer of technology;

- No export authorisation would be granted for UNSC sanctioned (f) destinations or countries/entities of high risk, as assessed by the IMWG, from time to time;
- The application is accompanied with the following additionals (g) documents (depending on whichever is applicable):

(Exhibition/Display/ (i) Proof of event Tenders/RFP/RFQ/NIT)

Invitation letter / Advertisement/Notice for RFP/RFQ/NIT or any other document to authenticate (i) the event or purpose of participation (ii) schedule(in case dates not decided, probable time period) (iii) specific location of event [venue, the city, country etc.];

Proof of participation: (ii)

Documents confirming participation of applicant in theevent (exhibition/ display/tender/RFP/RFQ/NIT);

An undertaking from the applicant firm: (iii)

An Undertaking on the letter head of the firm duly signed and , ca, ca, convertison on the case stamped by the authorized signatory stating:

- a. that the exported items will be in the custody of the exporter during the entire period of export;
- b. that the exported items shall be brought back to India within 90 days after the event gets over or within the extended time, as allowed by DGFT;
- c. that the Bill of Entry confirming the return back of the exported items to India shall be submitted to DGFT;
- Applications for grant of authorizations shall be approved by (h) Chairman,IMWG after verifying the credentials of the

event/organizer;

All such authorizations shall be brought before IMWG in its (i) subsequent meeting for confirmation of approval, on ex-post facto basis."

Note:-

- RFP refers to Request for Proposal
- **RFQ** RFQ refers to Request for Quotation
- In NIT refers to Notice Inviting Tender

Notice will have legal authority. 2.79 E Issue of export authorizations for re-export/return of imported SCOMET items to the same foreign entity or to its OEM (including agencies authorized by OEM)^{vi}

Application for grant of authorization for re-export/return of imported SCOMET items to the foreign entity from which it has been originally imported or to its OEM (including agency authorized by OEM), for reasons such as obsolescence of technology of imported items; cancellation of order by the Indian buyer/end user; dead on arrival etc., shall be considered by Chairman IMWG, on the following conditions:

- The export should only be to the entity from which the item(s) (a) has/have been imported or to the OEM (including agency/ies authorized by OEM);
- No details on 'End Use' and "End Use Certificate' would be (b) required;
- This documents' No export authorization would be granted for UNSC sanctioned destinations or countries/entities of high risk, as assessed by IMWG, from time to time;
 - (d) The application is accompanied with the following additional whichever documents (depending is on applicable/appropriate):

i. Proof of import of the item(s):

- Documentary proof that the item(s) originally imported, match a. with intended item(s) of re-export/return;
- Bill of entry containing details of the items to be returned; b.
- Export License (if applicable) or any other documents showing C. that export regulation of the country of export does not have any restriction on re-export/return from India;
- In case of any such restriction, the exporter will provide a letter. d. of explanation detailing the list of countries/entities, to which re-export/return is restricted/regulated.

Proof of obsolescence/cancellation of order for intended items: of the applicable document(s): Proof of obsolescence of technology of imported items; ii.

Any of the applicable document(s):

- a.
- b. Cancellation of order by Indian importer;
- Inspection report in case of dead on arrival etc; C.
- Any other document in support of the claim for return d.

Proof of obsolescence for re-export/return for intended iii. tems:

Any of the applicable documents (s):

- Contract agreement between exporter and the supplier / OEM a. (including agency authorized by OEM) for re-export/return;
- Purchase order containing terms of import with specific b. mention of re-export/return due to any of the reasons This document is only explained above;

Warranty policy/conditions on replacement of damaged / dead on arrival items;

iv. An undertaking from the applicant firm;

An undertaking on the letter head of the firm duly signed and stamped by the authorized signatory stating:

a. Details of imported items to be re-exported/returned

alongwith their SCOMET Category/Sub-category number(s).

- b. That item (s) are being exported to the same foreign entity from which it was originally imported or to the OEM [including agency(ies) authorized by OEM] (whichever is applicable);
- c. That there has been no change in the specifications of the item(s) after import in India;
- d. That the re-export/return of items due to reasons such as obsolescence of technology of imported items; cancellation of order by Indian buyer/end user; dead on arrival etc. (whichever is applicable) is allowed under the conditions of import or contractual agreement.
 e. Applications for grant of authorizations for export to the
- e. Applications for grant of authorizations for export to the entity from which it was originally imported or to the OEM (including agency authorized by OEM) shall be approved by Chairman IMWG, without any consultation with IMWG members. However, in cases of re-export/return to an entity other than the OEM (including agencies authorized by OEM), approval will be granted by Chairman, IMWG after verification of the credentials of the foreign entity to which the item(s) are to be exported.
- f. All such authorizations shall be brought before IMWG in its subsequent meeting for confirmation of approval, on expose facto basis.

2.80 Revalidation of SCOMET authorisation

Export license for SCOMET items may be revalidated by RA concerned as per para 2.20 (b) of HBP.

2:81 Export of SCOMET Category 6 items

Notwithstanding anything contained in Paragraphs 2.73 to 2.80, Export of SCOMET Category 6 items will be permitted against an authorisation issued by Department of Defence Production. The grant of authorisation will be governed by the Standard Operating Procedure (SOP) issued for the purpose by Department of Defence Production.

2.82 Timeline for comments/NOC

The members of IMWG will endeavour to furnish their written comments/views/No Objection to DGFT within 30 days from the date of forwarding of applications by DGFT (Hqrs.). If no comments/views/No Objection is received within the stipulated period. The cases will be placed before IMWG for taking a decision as deemed appropriate.

Less (STE): Less (STE): An application under ANF 2N for export of items mentioned in ITC (HS), 2012 under STE regime may be made to DGFT as per paragraph 2 20 FTP. Provisions for any fo

Provisions for exporters/other provisions for business:

2.84 Free of Cost Exports for status holders

Status holders shall be entitled to export freely exportable items on free of cost basis for export promotion subject to an annual limit of Rs.10 lakh or 2% of average annual export realisation during preceding three licensing years whichever is lower. For Pharma exports, the annual limit would be 2% of the annual export realisation during preceding three licensing years. In case of government supplies and supplies of vaccines and lifesaving drugs to health programmes of international agencies such as UN and WHO-PAHO, the annual limit shall be up to 8% of the average annual export realisation during preceding three licensing years. Such free of cost supplies shall not be entitled to Duty Drawback or any other export incentive under any export promotion scheme. nis docui

Admissibility of benefits on payment through insurance cover 2.85

- Payment through ECGC cover would count for benefits under FTP. **(I)**
- (II) Payment through General/Private Insurance companies:

Amount of Insurance Cover for transit loss by General Insurance and Private Approved Insurance Companies in India would be treated as payment realized for exports under various export promotion schemes.

- An applicant realizing export proceeds through Insurance Agency (a) will approach the concerned RA with the proof of payment issued by the concerned Insurance Agency. RA after satisfying itself of the bona fide of the claim, will obtain approval of Additional DGFT (EDI) and then will upload the value (in lieu of e BRC value) in EDI system 1egal auth DGFT for processing of the case.
- If the proof of payment issued by the Insurance Agency mentions (b) claim value both in foreign exchange and INR, RA will use the foreign exchange value for processing. If the claim value is mentioned only in equivalent INR, RA will convert this INR value in equivalent US\$ using the exchange rate (published by CBEC) applicable on the date of settlement of insurance claim". Irrevocable Letter of Credit

2.86 Irrevocable Letter of Credit

In case where applicant applies for duty credit scrip / discharge of EO against confirmed irrevocable letter of credit (or bill of exchange which is unconditionally Avalised / Co-Accepted / Guaranteed by a bank) and this is confirmed and certified by exporter's bank in relevant Bank Certificate of Export and Realization, payment of export proceeds shall be deemed to have been realized. For Status Holders, irrevocable letter of credit would suffice.

2.87 RBI write off on export proceeds realization

Realization of export proceeds shall not be insisted under Foreign Trade Policy, sif the Reserve Bank of India (RBI) or any "Authorised Bank" (authorised by RBI for this purpose) writes off the requirement of realization of export proceeds on merits and the exporter produces a certificate from the concerned Foreign Mission of India about the fact of non-recovery of export proceeds from the buyer. However, this would not be applicable in self – write off cases.

2.88 Conversion of E.P. copy of shipping bill from one Scheme to another

If Customs Authorities, after recording reasons in writing, permit conversion of an E.P. copy of any scheme-shipping bill on which benefit of that scheme has not been availed, exporter would be entitled to benefit have legal authority. under scheme in which shipment is subsequently converted.

2.89 Offsetting of Export Proceeds

Subject to specific approval of RBI, any payables, or equity investment made by an Authorisation holder under any export promotion scheme, can be used to offset receipts of his export proceeds. In such cases, offsetting would be equal to realisation of export proceeds and exporter would have to submit following additional documents:

- **Appendix-2L** in lieu of Bank Realisation Certificate. (a)
- Specific permission of RBI. (b)

Provisions related to Quality Certification:

2.90 Quality Certification

It has been a constant endeavour to promote quality standards in export product / units manufacturing export product.

Agencies authorised to grant Quality Certification:

- List of such agencies authorised to grant quality certification is given (a) in Appendix-21
- For ISO 9000 (Series) and for ISO 14000 (Series), the Agencies accredited with National Accreditation Board for Certification Bodies (NABCB) under Quality Council of India shall be deemed to be authorised under this Policy. List of such accredited agencies is available on the web site www.qcin.org and also provided under **Appendix 2I**
- The agencies for ISO (9000) Series & ISO 14000 Series have been (c)

accredited on further classification of:

- (i) Quality Management System(QMS)-_ http://www.gcin.org/nabcb/accreditation/reg.bod gms.php for Quality Management Systems
- Environmental Management System(EMS) -_ (ii) http://www.gcin.org/nabcb/accreditation/reg bod ems.php 1 authority. for Environmental Management system. These agencies are listed in **Appendix 2I** of the AANF.
- Any agency desirous of enlistment in Appendix 2I may submit their (d) application as per Annexure I to **Appendix 2I** to the DGFT

2.90 A Track and Trace system for export of drug formulations

Procedure for Implementation of the Track and Trace system for export of formulations will be as under: The manufacturer or the exporter of drug formulations will print the drug formulations will be as under:

i. barcode as per **GS1 Global Standard** at different packaging levels to facilitate tracking and tracing of their products. The details are as follows:

a) Primary Level: HandBook of P Incorporation of two dimensional (2D) barcode encoding **... mentification** code in ... uobal Trade Item Number (GTIN) along .

b) Secondary level:

Incorporation of one or two dimensional (1D or 2D) barcode encoding unique and universal global product identification code in the format of 14 digits Global Trade Item Number (GTIN) along with batch number, expiry date and a unique serial number of the secondary pack. However, in case of monocartons manufacturer or exporter shall affix bar code on mono carton containing one primary pack on optional basis till further notification.

c) Tertiary Level:

Incorporation of one dimensional (1D) barcode encoding unique and universal global product identification code in the format of 14 digits Global Trade Item Number (GTIN) along with batch number, expiry date and a unique serial number of the tertiary pack i.e. Serial Shipping Container Code (SSCC).

ii. Parent-Child Relationship for SSI and Non-SSI Manufacturers:

The manufacturer or exporter shall maintain the data in the parentchild relationship for three levels of packaging i.e. Primary, Secondary and Tertiary packaging and their movement in its supply chain.

iii. Maintenance of data of Parent-Child relationship:

The data mentioned in (ii) above shall be uploaded on the central portal of the Government of India (http://dava.gov.in) by the manufacturer or exporter or its designated agency before release of the drug formulations for sale or distribution.

- iv. The responsibility of the correctness, completeness and ensuring timely upload of data on the central portal shall be with the manufacturer or exporter.
- v. Introduction of exporter.
 v. Introduction of a control of the importing country has mandated a specific requirement, the exporter has the option of adhering to the same and in such a case, it would not be necessary to comply with the stipulation under sub para (i) to (iv) above and if an exporter is seeking to avail such exemption from bar coding prescribed by the Government of India as above, the exporter is given the option to move an application to the Pharmaceutical Export Promotion Council of India (Pharmexcil) for this purpose, clearly specifying the nature of such an exemption in the interest of the exports from the country.

Pharmexcil shall dispose of such applications on case to case basis with prior approval of Government. However, the tertiary level of packaging will have additional printing of barcode as per Para 2 (i) (c) in addition to importing country's requirement, if any.

- vi. Export of drugs manufactured by SSI and non-SSI units and having manufacturing date on or before 01.07.2019 are exempted from maintenance of data in the Parent-Child relationship for three levels of packaging and its uploading on Central Portal (http://dava.gov.in).
- vii All drugs manufactured by SSI or non SSI units and having manufacturing date after 01.07.2019 can be exported only if both tertiary and secondary packaging carry barcoding as applicable and the relevant data as prescribed by DGFT is uploaded on the Central (a) For the purpose of this rule, read with the following formulation of the angle of the purpose of this rule, read with the following formulation of the purpose Portal.

- with a license from Drug Control Authority under the

 - Tertiary packaging means a shipper containing one or (iv) more secondary packs.
 - (b) All relevant guidelines regarding grant of specific exemption(s) if any, procedure of data requirement / maintenance / upload on central portal and clarifications issued under this

notification etc. will be available on the central portal i.e. http://dava.gov.in

(c) It will be the responsibility of the drug manufactures/exporters as the case may be, to satisfy the customs authorities that the export consignment satisfies the conditions of the Notification.

Export Promotion Council (EPC)/ Commodity Boards:

2.91 Registering Authorities

- **rt Promotion Council (EPC) / Commodity Boards: Registering Authorities** Registering Authority is a body notified by DGFT in this regard to register importers / exporters as its members / its interval. (a) register importers/ exporters as its members by issuing RCMC.
- The list of notified Registering Authorities is at **Appendix-2 T**. **(b)**
- EPCs acting as the Registering Authorities for RCMC at present will (c) continue to act as Registering Authorities and issue RCMC to their members till 31st March, 2016. ERCs wishing to continue as Registering Authority for their product group thereafter shall have to comply and fulfil the conditions as specified in Paragraph 2.92 below before 31st March, 2016.

2.92 Criteria for EPCs as Registering Authorities

In order to make the EPCs truly democratic and participative in nature and for better governance and transparency, the criteria for them to function as Registering Authority are being laid down as under:

- e-Voting: Electronic Voting would be mandatory for election to the (a) posts of Vice Chairman/Vice President and Executive Committee members with a view to ensuring wider participation.
- Tenure of Elected Heads: The tenure of an elected head shall not be for more than two years. The election of Chairman/President of the EPC shall be via Vice Chairman/Vice President route. However, any member having held the post of Chairman/President and/or Vice Chairman/Vice President may come back as Vice Chairman/Vice President in the same council after a gap of not less than 4 years.
- Directions of the Central Government: EPCs acting as the (c) 63

Registering Authorities shall abide by all directions of the Central development Government in respect of promotion and of international trade.

2.93 Registration- cum- Membership Certificate (RCMC)

- An exporter may, on application given in **ANF 2C** register and become (a) a member of EPC. On being admitted to membership, applicant shalls be granted forthwith Registration-cum-Membership Certificate (RCMC) of EPC concerned, in format given in **Appendix 2R**. In case an exporter desires to get registration as a manufacturer exporter, he ticewill shall furnish evidence to that effect.
- Prospective / potential exporters may also, on application, register (b)

 and become an associate member of an EPC.

 Applying for RCMC

 While applying for RCMC, an exporter thas to declare his main line of

2.94 Applying for RCMC

- (a) business in the application. The exporter is required to obtain RCMC from the Council which is concerned with the product of his main line of business. In case an export product is not covered by any Export Promotion
- (b) Council/Commodity Board etc., RCMC in respect thereof is to be obtained from FIEO. Further, in case of multi product exporters, not registered with any EPC, where main line of business is yet to be settled, the exporter has an option to obtain RCMC from Federation of Indian[®]Exporters Organization (FIEO).
- The products lock of the product states and the products lock of the pro
 - In respect of exporters of handicrafts and handloom products from (d) the State of Jammu & Kashmir, Director, Handicrafts, Government of Jammu & Kashmir is authorised to issue Registration Cum Membership Certificate (RCMC).

2.95 Validity Period of RCMC

RCMC shall be deemed to be valid from 1st April of licensing year in which it was issued and shall be valid for five years ending 31st March of the licensing year, unless otherwise specified.

2.96 Intimation Regarding Change in Constitution of Business of **RCMC** holder

- In case of change in ownership, constitution, name or address of an (a) exporter, it shall be obligatory on part of RCMC holder to intimate such change to registering authority within a period of one month from date of such change. Registering authority, however, may condone delays on merits.
- condone delays on merits. Exporter shall furnish quarterly return /details of his exports of (b) different commodities to concerned registering authority. However, status holders shall also send quarterly returns to FIEO in format specified by FIEO.

2.97 De- Registration Registering authority may de-register an RCMC holder for a specified period for violation of conditions of registration. Before such deregistration, RCMC holder shall be given a show cause notice by registering authority, and an adequate and reasonable opportunity to make a representation against the proposed de-registration. Upon deregistration, concerned EPC shall intimate the same to all RAs.

2.98 Appeal Against De-registration

A person aggrieved by a decision of registering authority in respect of any matter connected with issue of RCMC may prefer an appeal to DGFT or an officer designated in this behalf within 45 days against said decision and decision of appellate authority shall be final.

2.99 Directives of DGFT

DGFT may direct any registering authority to register or deregister an exporter or otherwise issue such other directions to them consistent with and in order to implement provisions of FT (D&R) Act, Rules and Orders made there under, FTP or this Handbook.

Other General Provisions: 2.100 Identity Cards for Importers /Exporters

- (a) To facilitate collection of Authorisation and other documents from DGFT Head Quarters and RA, identity cards (as in **Appendix 2W** valid for 3 years) may be issued to proprietor/ partners / directors and authorised employees (not more than three), of importers and exporters, upon application in **ANF 2B**
- (b) In addition, Identity Card may also be issued by the applicant firms on their letterhead to the concerned employees. These Identity Cards may be countersigned by the concerned RA. However, application for identity card in **ANF 2 B** will require to be made by the applicant and all other parameters would need to be met.
- (c) In case of limited companies, RA may approve allotment of more than three identity cards per company. In case of loss of an identity card, a duplicate card may be issued on the basis of an self-declaration . RA may issue multiple identity cards, after recording reasons in writing, in cases of Directors/Partners of companies.

2.101 Interview with authorised Officers

Officers may grant interview at their discretion to authorised representative opimporter / exporter. Interviews /clarifications may also be sought through E-mails.

2.102 Authorised signatory

Any communication from the Exporter/Importer to DGFT's office including the RA's must have the name, signature, email id of the person duly authorised by the firm/company to send such communications.

Preferential Trade Agreements:

(FTAs) / Preferential 2.103Free Trade Agreements Trade **Agreements (PTAs)**

- India has always stood for a transparent, equitable, inclusive, (a) predictable, non-discriminatory and rules based international trading system. In this context, India's trade agreements may be seen as a_{i} . measured and calibrated exposure of the Indian economy to international competition. As of October, 2014; India has signed 10 FTAs and 6 limited Preferential Trade Agreements (PTAs), India is (i) India - Sri Lander FTT
- (b)

 - India Sri Lanka FTA Agreement on South Asian Free Trade Agreement (SAFTA) (ii)
 - Revised Agreement of Cooperation between Government of (iii) India and Nepal to control unauthorised trade
 - India Bhutan Agreement on Frade Commerce and Transit (iv)
 - India Thailand FTA Early Harvest Scheme (EHS) (v)
 - India Singapore Comprehensive Economic Cooperation (vi) Agreement (CECA)
 - India ASEAN CECA (Goods, Services and Investment) (vii)
 - India South Korea Comprehensive Economic Partnership (viii) Agreement (CEPA)
 - India Japan CEPA (ix)
 - India Malaysia CECA (x)
- The list of Preferential Trade Agreements (PTAs) signed by India are: (c) (i) is Asia Pacific Trade Agreement (APTA)
 - Global System of Trade Preferences (GSTP) (ii)
 - India Afghanistan PTA (iii)
 - India MERCOSUR PTA (iv)
 - India Chile PTA (v)
 - SAARC Preferential Trading Arrangement (SAPTA) (vi)
- (d) The list of these agreements with the participating countries as well as their entry into force is given in **Appendix 2A**.

(e) Fees chargeable for issuance of preferential Certificate of Origin is as detailed in Appendix – 2K. The same would also be applicable as verification fee for Rules of Origin Certificate issued under any Free Trade Agreements, in case of verification as detailed in Appendix – 2K. However, the provision of Tatkal certificate of origin as being provided by some of the agencies would be discontinued. The Certificate of origin will be delivered within 24 hours/1(one). working day of the application made.^{vii} **2.104 Unilateral Tariff Preferences** Under these schemes, both developed and developing countries grant

unilateral tariff preferences to exports from developing countries including Least Developed Countries (LDCs). Some of these schemes are:

Generalised System of Preferences (GSP): (A)

- GSP is a non-contractual instrument by which industrialized (a) countries unilaterally and based on (developed) nonreciprocity extend tariff concessions to developing countries. Following countries extend tariff preferences under their GSP Scheme: (i) United States of America (ii) New Zealand (iii) Belarus (iv) European Union (v) Japan (vi) Russia (vii) Canada (viii) Norway (ix) Australia (only to LDCs) and (x) Switzerland
- This forment is of GSP offering countries reactions in the former is the of beneficiary countries and certified by authorised agencies. List of agencies authorised to issue GSP CoO is given in Appendix-2 C.

(c) The European Union (EU) has introduced a self-certification scheme for certifying the rules of origin under GSP from 1.1.2017 onwards. Under the Registered Exporter System (REX) introduced from 1.1.2017, exporters with a REX number are able to self- certify the Statement on Origin of their goods being exported to EU under the GSP Scheme. The registration on REX is without any fee or charges. The details of the scheme are at Annex 1 to Appendix 2C.

The competent Local Authorities would undertake⁶⁰ post verification of self certified Certificate of Origin based on the request of the importers/customs agencies of the importing country and the fee to be changed is detailed in Appendix 2K.

Agencies may charge TA and DA, as per government rates, separately from the unit.viii

(B) Duty Free Tariff Preference (DFTP) Scheme for LDCs:

(a) The mandate for Duty Free Quota Free (DFQF) access to Least Developed Countries (LDCs) came from Paragraph 47 of the Hong Kong Ministerial Declaration of December 2005. India became the first developing country to extend this facility to LDCs through its Duty Free Tariff Preference (DFTP) Scheme for LDCs which came into effect in August, 2008 with tariff reductions spread over five years. The Scheme provided preferential market access on tariff lines that comprise 92.5% of global exports of all LDCs.

(b) ^{offN} Subsequently in 2014, the Scheme was modified both with reference to increase in coverage as well as its simplification. This was in response to requests from several LDCs for additional product coverage on lines of of their export interest and simplification of the Rules of Origin procedures. Under the new expanded DFTP Scheme, India is granting duty free access on 96.4% of the total tariff lines, thereby retaining only about 3.6% of lines in the Exclusion and Positive Lists.For details

Department of Commerce's website: <u>http://commerce.gov.in/</u> trade/ international _tpp _DFTP.pdf. and Customs' Notification No.8/2014 dated 1st April, 2014 may also be referred to in this regard.

2.105 Certificates of Origin (CoO)

- Certificate of Origin (CoO) is an instrument to establish evidence on_{ij} - OI. - (a) origin of goods imported into any country.
- There are two categories of CoO viz. (b)
 - (i) Preferential and
 - Non preferential (ii)

2.106 Rules of Origin (Preferential)

- The rules of origin are the rules that determine the origin of a good (a) for the purpose of exports to a trading partner. Under an FTA, PTA or a unilateral tariff concession, the tariff concessions are granted by an importing country only when these prescribed rules of origin are adhered to. Rules of origin also facilitate in computation of trade statistics and for determination and imposition of trade remedial measures.
- Some of the key criteria used in the determination of the rules of (b) origin are: న
 - (i) Wholly obtained
 - Change in tariff classification
- This documenter (. Value addition
 - Non minimal operations
 - **(C)** For exports under India's FTAs, PTAs and GSP, specified agencies are authorised to issue the certificates of origin, They shall also provide services relating to issue of CoO, including details regarding rules of origin, list of items covered by an agreement, extent of tariff preference, verification and certification of eligibility. The list of these agencies authorised under the various FTAs/ PTAs is given in

Appendix 2B

(d) Export Inspection Council (EIC) is the agency authorised to print blank certificates. The website of the EIC (www.eicindia.gov.in) provides procedural details (including fee) for issuance of the certificate of origin.

Government, from time to time, undertakes commitments for import and article and the Tariff Rate Quota (TRQ) in various FTA/CECA. Accordingly Date the procedure for the procedure for administration of TRO from time to time. The Tariff Rate Jblic Notice Quotas as existing is as under:

Descrip- tion	HS No.	In/out of quota rate (%) as per WTO	In/out of quota rate (%),d ^{unt} (%),d ^{unt} As per Indian Tariff	he Notification	TRQ
Vanaspati, bakery shortening and margarine from Sri Lanka	15161000, 15171010, 15179030	andBook	-	No.2/2007- Customs dated 5th January 2007	*2,50,000 MT
Pepper from Sri Lanka	0904	-	-	No.2/2007- Customs dated 5th January 2007	*2500 MT

	00011100			N 0/0007				
Desiccated	08011100	-	-	No.2/2007-	*500 MT			
Coconut				Customs				
from Sri				dated				
Lanka				5th				
				January				
				2007				
Articles of	61, 62	-	5%/10	26/2000-Cus	8 million			
apparel and			%	List 3	pieces			
clothing					altho			
accessories					egal ority.			
imported					ave le authu			
from Sri					11/10/10031			
Lanka				S. S	nave			
Tea and	2101	-	15%/30	26/2000-Eus	°15 million			
preparagrap			%	List 4, 1011 Stati	kgs.			
htions				1211 Notice				
thereof				relet blick				
imported			X	le Pu				
from Sri			A WITT	eva				
Lanka			read thei					
Vegetable			dure with	22/2007-Cus	1 Lakh			
fats		prof	ereau	5 th June 2007	MT			
(Vanaspati)		V OF LOO	die					
from Nepal		BOO' Proc						
Acrylic Yarn	*	and of or		-do-	10,000 MT			
from Nepal	The	8 ⁸⁰						
Copper	Chapter 744			-do-	10,000 MT			
products	of ITC(HS)							
from Nepal	and 8544			January 2007 26/2000-Cus List 3 26/2000-Cus List 4 List 4 _{LID} List 4 _{LID} Lis				
Zinc Oxide	en ofte			-do-	2500MT			
from Nepal	Chapter 74 of ITC(HS) and 8544							
* Imports will be permitted subject to the arrangements / Procedure as								
laid down in								
Annexure-I of Appendix-2A.								

This

2.108 Rules of Origin (Non-Preferential)

- (a) Rules of Origin (Non-Preferential) criteria are as under:
 - (I) Goods are to be manufactured by the exporting entity as per the definition of "Manufacture" in Paragraph 9.31 of FTP; and

- (II) If imported inputs (Duty Paid or Duty Free) have been used for the production of export product, the export product can be considered to be originating in India (Non Preferential) only if the imported inputs undergo the processing/ operations that exceed the following:
 - (i) simple operations consisting of removal of dust, sifting or screening, sorting, classifying, matching (including thes) making-up of sets of articles), washing, painting, cutting;
 - changes of packing and breaking up and assembly of (ii) consignments;
 - simple cutting, slicing and repacking or placing in bottles, (iii) flasks, bags, boxes, fixing on cards or boards, and all other simple packing operations;
 - operations to ensure the preservation of products in (iv) good condition during transport and storage (such as drying, freezing, keeping in brine, ventilation, spreading out, chilling, placing in salt, sulphur dioxide or other aqueous solutions, Fremoval of damaged parts, and like Bookoft operations);
 - affixing of marks, labels or other like distinguishing signs (v) on products or their packaging;
 - simple mixing of products ; (vi)
 - (vir) simple assembly of parts of products to constitute a complete product:

(viii) disassembly;

- This document is only fe slaughter which means the mere killing of animals; and (ix)
 - (x) Mere dilution with water or another substance that does not materially alter the characteristics of the products.
 - (b) Government has also nominated certain agencies to issue Non-Preferential Certificate of Origin (CoO). These CoOs evidence origin of goods and do not bestow any right to preferential tariffs. List of

notified agencies is provided in Appendix-2 E. In addition, agencies authorised to issue Preferential CoO are also authorised to issue Non-Preferential CoO.

- All exporters who are required to submit CoO (Non Preferential) (c) would have to apply to any of agencies enlisted in Appendix-2 E with following documents:
 - Details of quantum / origin of inputs / consumables used in^{4100/101} export product. (i)
 - (ii)
 - (iii)
 - Packing list in duplicate for concerned invoice. Notice with the second Fee not exceeding Rs.100 per certificate as may be prescribed (iv) by concerned agency. The agency would ensure that goods are of Indian origin as per
- (d) criteria defined in (a) above before granting CoO (non preferential). Certificate would be issued as performat given in Annexure-II to Appendix 2 E. It should be ensured that no correction/re-type is made on certificate. Any agency desirous of enlistment in Appendix-2 E may submit their application as per Annexure-I to Appendix 2 E to DGFT. **Non-preferential Free Hand Boo Certification:** Manufacturer exporters who
- (e) are also Status Holders shall be eligible to self-certify their goods as originating from India, if goods qualify the criteria, as laid down in (a) above, as per Annexure -III to Appendix 2 E.

2.109 Approved Exporter Scheme (AES) for self -certification

Details of the Scheme are provided in Appendix 2F of AANF.

Policy Interpretation and Relaxations:

2.110 Application to PIC

Application for seeking interpretation of any policy provision shall be made in ANF-2F to Policy Interpretation Committee (in the Hgrs.) under Para 2.57(b) of FTP.

2.111 Application to PRC

- Application to the Policy Relaxation Committee (PRC) under Para 2.58 (a) FTP is to be made in ANF-2D with the prescribed fee and documents with a copy to the RA concerned for its comments. Similarly, under Para 2.59 of FTP, application for review of decision of any committee or a decision/order by any subordinate Authority in the Directorate General of Foreign Trade is required to be submitted in ANF-2E.
- Director General of Foreign Trade shall be the Chairman of PRC with (b) all Additional DGFTs, all Joint DGFTs in charge of Policy Divisions in Hqrs as members. The Joint DGFT (PRG) shall act as Member Secretary; and the Committee can Co-opt member/s with specific expertise/experience as and when required.

ⁱ Para 2.54 (d)(v)(iv) amended vide Public Notice No. 75/2015-20 dated 25.02.2019 ⁱⁱ Para 2.16 (a) amended vide Public Notice No. 84 (2015, 2014) is 164 64 64 65 .tot .ce No. .ce No. .the handbo

ⁱⁱ Para 2.16 (a) amended vide Public Notice No. 01/2015-20 dated 04.04.2019